

GUJARAT POLLUTION CONTROL BOARD

GPCB COMPLIANCE INSPECTION VERIFICATION REPORT ON ACTION TAKEN BY THE UNIT AGAINST THE RECOMMENDATIONS/ SUGGESTIONS/ CORRECTIVE MEASURES/ IMPROVEMENT REQUIRED AS PER REPORT SUBMITTED TO HON'BLE NGT ON DATED: 16/08/2023 "CURRENT STATUS REPORT OF ARCELOR MITTAL NIPPON STEEL INDIA LIMITED IN COMPLIANCE OF ORDER OF HON'BLE NGT, WESTERN BENCH, PUNE IN THE MATTER OF APPEAL NO. 27 OF 2022".

Sr. No.	Points of recommendations/ suggestions/ corrective measures/ improvement	Compliance status
All division (HRC, Pipe, Plate, Conarc)		
1	AMNS group shall provide STP for the entire complex as per compliance submitted by the industry.	<p>Partially Complied</p> <p>Unit has installed Four STP (Two STP with capacity 250 KLD (150KLD & 100 KLD) within plant premises and it is operational) & (Two STP having Capacity 1600 KLD (1000 KLD & 600 KLD) within their township and it is operational) for treatment of Sewage. Further unit is planning to install additional 1000 KLD STP, up to end of December2024. At present they have not started any installation work of STP.</p>
2	Unit shall strengthen fugitive C emission control mechanism.	<p>Complied</p> <p>Unit has taken corrective measures are as. 1) Road mechanical sweepers 10 nos are provided for regular cleaning of dust on road. 2) Water sprinkling system is installed at various locations for controlling of dust emission. 3) Dry fog systems are installed at various locations. 4) Wind fence installed. During visit,</p>

		general air ambient quality is found normal and general housekeeping is found fair.
3	Unit shall amend the CCA for the new ARP plant stack & provide OCEMS.	Complied Unit has obtained the CCA Amendment order AWII-131853 dated 01.02.2024 including with ARP Plant stack (Sr. No. 116) and OCEMS has been installed on the Stack and reading for HCI parameter is noted 2.45 mg/Nm3 during inspection.
4	Unit shall amend the CCA for the corrected jetty of length 1190 meter as per the Environmental Clearance obtained in the year-2022	Complied Unit has obtained the CCA Amendment order Clearance AWII-131853 dated 01.02.2024 including with Jetty length of 1190 meters (Product - Sr. No.11) as per obtained EC dated 02.03.2022.
5	Unit shall complete the balance stage of secondary fume extraction system and connect with ID Fan	Partially Complied During visit, installation & erection work of secondary fume extraction system is completed and duct connection with ID fan is under progress (completed 85 %) and it will be completed and commissioned by end of August 2024.
6	Unit shall provide gas scrubber with galvanizing section as per CCA	Complied In Galvanising process, mainly involved in directly coating of melted Zn on MS sheet after surface cleaning through heating only. Whole system is connected with FES tunnels (heat recovery system) have length of 24 meter. There is no chance of any liberation of acidic fumes. Hence unit has not provided gas scrubber with galvanizing section. Same is

		updated in the CCA Amendment order AWH - 131853 dated 01.02.2024 (Sr. No. 112 & 113).
7	Unit shall obtained membership for incinerable waste (1.e. Spent Resins & Wastes or residues containing oil).	Complied Unit has obtained provisional membership of the RSPL for waste mix processing facility, which valid for six month from date of issuing i.e.30/01/2024.
8	Unit shall comply with Notice of Direction issued U/S-33(A) of The Water (Prevention and Control of Pollution) Act, 1974 dated 17/06/2023 (IIRC & Plate Mill Division) to achieve Zero Liquid Discharge for entire complex issued.	Complied Generated w/w (wastewater) generated from various plants is being treated through ip with Primary & Secondary treatment. Final treated is collected into common reservoir. Collected w/w of reservoirs is sent to common RO Plant. RO plant consists of pre-treatment, UF & RO. Permeate of RO is reused back in the system & RO reject water is used in Slag Quenching & Dust suppression. This ZLD system operated for entire steel complex.
9	Unit shall amend the CCA for stack on coating section.	Complied Unit has obtained the CCA Amendment order AWII-131853 dated 01.02.2024 including with Stack on Coating Section (Sr. No. 24 to 28).

Enclosure:

1. Inspection Report Dated: 15/07/2024 of M/s. ArcelorMittal Nippon Steel India Limited (Total Page -1 to 32)
2. The Consolidated Consent Authorization (CCA) No. AWH-131853 to 31/12/2024 issued on dated: 01/02/2024. (Total Page – 1 to 23).

Ms. ArcelorMittal Nippon Steel India Limited**Inspection Report**

This unit is inspected with reference to HO email dated 12/07/2024 titled with - To submit Current compliance inspection verification report for the " Report Findings, Observation And Recommendations" Mentioned In The "Current Status Report of Arcelor Mittal Nippon Steel India Limited" In The Matter Of Appeal No. 27 Of 2022" w.r.to Hon NGT Appeal No. 27/2022(WZ) - Thakorbhai Vallabhbbhai Khalasi Vs MoEF&CC & Ors.

Unit is engaged in manufacturing of Iron & Steel plant which was earlier divided into 4 divisions which was later merged into single unit accordingly unit has obtained CCA Amendment vide order no. AWH -131853 on dated 01.02.2024, valid up to 31.12.2024 based on common Environment Clearance (EC) No. EC22A008GJ153411 granted by MoEF&CC vide letter No. J-11011/44/2004-IA.II(I) dated 02.03.2022. During visit provided all divisions of the units i.e HRC, Plate Mill, Conarc & Pipe Mill are found in operation.

Water supply fulfil from River Tapi from Singanpor Wier (Variav pump house). Water is used for Cooling, Processing & domestic purposes. Wastewater generated from various plants is being treated through ETP with Primary & Secondary treatment. The final treated effluent is being recycled / reused in the plant and utilized on land for gardening and plantation purposes and is not discharge in to surrounding environment i.e. Zero Liquid Discharge. The effluent treated in Primary + Secondary ETP units, feed into three stage RO plant expect Pipe Mill. The RO reject is being utilized for slag quenching. The Pipe Mill generated wastewater is treated in ETP, the treated effluent to be recycled back in the system / used in gardening and plantation. During visit provided ETP units are found in operation. Generated RO permeate is totally reuse/recycle back in process and flow meter reading of RO Permeate reuse line is : 1084157 and RO Reject flow meter line reading is: 221861 M3 noted. Unit has commissioned the one product line of CGL (Continuous Galvanizing Line) of CRM2 & its ETP units are also found operational during inspection. Unit has installed the sluice gate at HRC & Plate Mill outlet with flow meter and PTZ camera. As per CPCB guideline, unit has made PTZ camera connectivity with GPCB servers with single outlet. During visit no any discharge observed from the said outlet. Unit has provided Septic tank/soak pits at several locations for disposal of sewage. Unit has installed Four STP (Two STP with capacity 250 KLD (150KLD & 100 KLD) within plant premises and it is operational) & (Two STP having Capacity 1600 KLD (1000 KLD & 600 KLD) within their township and it is operational) for treatment of Sewage. Currently, Sewage from the Soak pits are taken to Township STP through tankers daily and Township STP has additional capacity to handle. Further unit is planning to install additional STP, up to end of December- 2024. Treated sewage water is being utilized for gardening & plantation purpose.

Natural Gas, Corex Gas & BF Gas is being used as fuel. Stacks are installed with Air Pollution Control Devices Such as Bag filter, Electro Static Precipitators (ESP), Venturi Scrubber, Hydro Cyclone, HCL Scrubber, Gas Scrubber & Water Scrubber. During visit provided APCMs are found in operation. Stacks are connected with CEMS (Continuous Emission Monitoring Systems) with real time data connectivity to GPCB servers except one stack of Pipe Mill plant - Epoxy Booth Stack Sr. No. 25 as per CCA and contacted person inform that it is not possible to mount analyzer due to stack wall thickness is 2 mm.

Generation of Haz. Waste such as: ETP Sludge, Used Oil/ waste oil, Oily waste, Glass wool, Empty barrels / containers, Zinc Dross & Spent acid etc. Used Oil is being sold to registered refiners, Empty barrels / containers to authorized decontaminator, Zinc dross to authorized recyclers, ETP sludge disposal to TSDF site and spent acid is treated in Acid Regeneration Plant (ARP) and reuse back into the process. Generated steel slag from electric arc furnace (SMS 1 & 2) is sent to M/s SIVPL for metal recovery and processed steel slag is being sold for road applications including to NHAI, Road & Building division, SMC and SUDA. Generated granulated & air cooled slag from blast furnace and corex plant is being sold out to domestic & export vendors for cement making.

The unit was inspected by the official of the Gujarat pollution control Board on dated: 15/07/2024 to check the current status of following non-compliance which was observed on last inspection dated 25/10/2023:

Sr. No.	Non-compliance on dated 25/10/2023	Current status
1	AMNS group shall provide STP for the entire complex as per compliance submitted by the industry.	Partially complied Unit has installed Four STP (Two STP with capacity 250 KLD (150KLD & 100 KLD) within plant premises and it is operational) & (Two STP having Capacity 1600 KLD (1000 KLD & 600 KLD) within their township and it is operational) for treatment of Sewage. Further unit is planning to install additional STP, up to end of December-2024.
2	Unit shall strengthen fugitive emission control mechanism.	Complied Unit has taken corrective measures are as: 1) Road mechanical sweepers 10 nos. are provided for regular cleaning of dust on road. 2) water sprinkling system are installed at various location for controlling of dust emission. 3) Dry fog systems are installed at various location. 4) wind fence installed. During visit, general air ambient quality is found normal and general housekeeping is found fair.
3	Unit shall amend the CCA for the new ARP plant stack & provide OCEMS.	Complied Unit has obtained the CCA Amendment order AWH -131853 dated 01.02.2024 including with ARP Plant stack (Sr. No. 116) and OCEMS has been installed on the Stack and reading for HCL parameter is noted 2.45 mg/Nm ³ during inspection.
4	Unit shall amend the CCA for the corrected jetty of length 1190 meter as per the Environmental Clearance obtained in the year-2022	Complied Unit has obtained the CCA Amendment order AWH -131853 dated 01.02.2024 including with Jetty length of 1190 meters (Product - Sr. No.11) as per obtained EC dated 02.03.2022.
5	Unit shall complete the balance stage of secondary fume extraction system and connect with ID Fan	Partially complied. During visit, installation & erection work of secondary fume extraction system is completed and duct connection with ID fan is under progress, and it will be completed and commissioned by end of August 2024.
6	Unit shall provide gas scrubber with galvanizing section as per CCA.	Complied. In Galvanising process, mainly involved in directly coating of melted Zn on MS sheet after surface cleaning through heating only. Whole system is connected with FES tunnel (heat recovery system) have length of 24 meter. There is no chance of any liberation of acidic fumes. Hence unit has not provided gas scrubber with galvanizing section. Same is updated in the CCA

Sr. No.	Non-compliance on dated 25/10/2023	Current status
		Amendment order AWH -131853 dated 01.02.2024 (Sr. No. 112 & 113).
7	Unit shall obtained membership for incinerable waste (i.e. Spent Resins & Wastes or residues containing oil).	Complied Unit has obtained provisional membership of the RSPL for waste mix processing facility, which valid for six month from date of issuing i.e. 30/01/2024.
8	Unit shall comply with Notice of Direction issued U/S-33(A) of The Water (Prevention and Control of Pollution) Act, 1974 dated 17/06/2023 (HRC & Plate Mill Division) to achieve Zero Liquid Discharge for entire complex issued.	Complied Generated w/w generated from various plant is being treated through ETP with Primary & Secondary treatment. Final treated is collected into common reservoir. Collected w/w of reservoirs is sent to common RO Plant. RO plant consist of pre-treatment, UF & RO. Permeate of RO is reused back in the system & RO reject water is used in Slag Quenching & Dust suppression. This ZLD system operated for entire steel complex.
9	Unit shall amend the CCA for stack on coating section.	Complied Unit has obtained the CCA Amendment order AWH -131853 dated 01.02.2024 including with Stack on Coating Section (Sr. No. 24 to 28).

**COMPLIANCE REPORT OF CONSOLIDATED CONSENTS & AUTHORISATION -
AMENDMENT**

(CC&A Amendment Order No: AWH – 131853 dated 24.01.2024 valid up to 31.12.2024)

Sr. No	Consent Condition	Compliance Report																														
1.	This order shall be read as CCA-Amendment order No. <u>AWH-131853</u> date of issue <u>24/01/2024</u> .	<p>Complied</p> <p>Unit has obtained CCA Amendment based on common Environment Clearance (EC) No. EC22A008GJ153411 granted by MoEF&CC vide letter No. J-11011/44/2004-IA.II(I) dated 02.03.2022. In line with ToR, Unit has obtained ToR to CTE vide No. 49293-48294-48295 dated 25.08.2021.</p> <p>On that basis, Unit has merged all units (HRC Division – ID 20680, Conarc Division – ID 14186, Plate Mill Division – ID – 22968, Pipe Mill Division – ID – 28839) and obtained merged CCA Amendment order no. AWH-131853 having validity 31.12.2024</p>																														
2.	<p>The consents shall be valid up to <u>31/12/2024</u> for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:</p> <table border="1" data-bbox="336 1480 1034 2033"> <thead> <tr> <th data-bbox="336 1480 416 1547">Sr. No.</th> <th data-bbox="416 1480 632 1547">Plant Name</th> <th data-bbox="632 1480 858 1547">Products</th> <th data-bbox="858 1480 1034 1547">Capacity MTPA</th> </tr> </thead> <tbody> <tr> <td colspan="4" data-bbox="336 1547 1034 1585" style="text-align: center;">PLANT - A</td> </tr> <tr> <td data-bbox="336 1585 416 1653">1.</td> <td data-bbox="416 1585 632 1653">HBI (Module 1 - 6)</td> <td data-bbox="632 1585 858 1653">HBI/DRI</td> <td data-bbox="858 1585 1034 1653">78,30,000</td> </tr> <tr> <td data-bbox="336 1653 416 1686">2.</td> <td data-bbox="416 1653 632 1686">Lime Plant – 1</td> <td data-bbox="632 1653 858 1686">Lime/ Dolime</td> <td data-bbox="858 1653 1034 1686">5,53,000</td> </tr> <tr> <td data-bbox="336 1686 416 1794">3.</td> <td data-bbox="416 1686 632 1794">Steel Melt Shop – 1 (SMS – 1)</td> <td data-bbox="632 1686 858 1794">Liquid Steel</td> <td data-bbox="858 1686 1034 1794">46,00,000</td> </tr> <tr> <td data-bbox="336 1794 416 1861">4.</td> <td data-bbox="416 1794 632 1861">Hot Strip Mill – 1 (HSM-1)</td> <td data-bbox="632 1794 858 1861">HRC (Hot Rolled Coil)</td> <td data-bbox="858 1794 1034 1861">45,00,000</td> </tr> <tr> <td data-bbox="336 1861 416 1968" rowspan="2">5.</td> <td data-bbox="416 1861 632 1968" rowspan="2">Cold Rolling Mill –1 (CRM – 1)</td> <td data-bbox="632 1861 858 1968">Hot Rolled Pickled Coils /Sheets</td> <td data-bbox="858 1861 1034 1968">20,40,000</td> </tr> <tr> <td data-bbox="632 1968 858 2033">Cold Rolled Coils / Sheet</td> <td data-bbox="858 1968 1034 2033">13,00,000</td> </tr> </tbody> </table>	Sr. No.	Plant Name	Products	Capacity MTPA	PLANT - A				1.	HBI (Module 1 - 6)	HBI/DRI	78,30,000	2.	Lime Plant – 1	Lime/ Dolime	5,53,000	3.	Steel Melt Shop – 1 (SMS – 1)	Liquid Steel	46,00,000	4.	Hot Strip Mill – 1 (HSM-1)	HRC (Hot Rolled Coil)	45,00,000	5.	Cold Rolling Mill –1 (CRM – 1)	Hot Rolled Pickled Coils /Sheets	20,40,000	Cold Rolled Coils / Sheet	13,00,000	<p>Complied.</p> <p>Production is within the consented limit.</p> <p>Unit has obtained CCA Amendment by merging of earlier 4 divisions (HRC, Conarc, Plate Mill & Pipe Mill). Now unit has bifurcated the products of above all divisions in Plant A & Plant B.</p>
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Sr. No	Consent Condition				Compliance Report	
			Galvanized Sheet / Coils	6,50,000		
			Coated Sheet / Coils	1,00,000		
6.		Cold Rolling Mill – 2 (CRM-2) CGL-4 Line	Galvanized Coils	5,00,000		
7.		Plate Mill	Hot Rolled Plate	15,00,000		
8.		Pipe Mill	H – Saw Pipes	3,00,000		
			L – Saw Pipes	3,30,000		
			Coating Plant	4,80,000		
9.		Oxygen Plant	Oxygen (Gaseous) Nm ³	445344000		
			Oxygen (Liquid) Nm ³	25488000		
10.		Waste Heat Recovery Based Power Plant	Power (MW)	25 MW		
11.		Jetty	Jetty Length	1190 Meters		
PLANT – B						
12.		Sinter Plant – 1	Sinter	14,80,000		
13.		Corex Plant (1 & 2)	Hot Metal	17,00,000		
14.		Blast Furnace – 1	Hot Metal	20,40,000		
15.		Lime Plant - 2	Lime / Do-lime	6,47,000		
16.		Steel Melt Shop -2	Liquid Steel	50,00,000		
17.		Compact Strip Plant (CSP)	HRC (Hot Rolled Coil)	35,00,000		
<u>SUBJECT TO THE FOLLOWING CONDITIONS:</u>						
1.	Unit shall comply with all condition of EC dated: <u>02/03/2022</u> .				Complied Unit is complying the EC conditions dated 02.03.2022.	
2.	Unit shall strictly comply with their Undertaking dated: 12/12/2023 regarding merger of all division.				Complied Unit is complying with the undertaking dated 12.12.2023.	
3.	Unit shall strictly comply with the provisions of HOWM Rules-2016 and amended time to time.				Complied Unit is complying with the provisions of HOWM rules 2016.	
4.	Unit shall send generated hazardous waste to the SPCB authorized TSDF, incinerator, Co-processor, pre-processor, end users & recycler etc who are having valid CCA and rule-9				Complied Unit is sending generated Hazardous waste to GPCB authorised TSDF site,	

Sr. No	Consent Condition	Compliance Report
	permission to receive same hazardous waste. Unit shall make MOU with same end users/Obtain permission from the same facility and send through online XGN generated manifest system and vehicle registered with VLTS system only.	incinerator facility, Co processor, pre processor & recycler with online Manifest system and registered VLTS system.
5.	Unit shall strictly comply with the provisions of MHISC rules-1989 and amended thereafter.	Complied
6.	Unit shall abide by any order issued in ongoing Hon'ble Court (NGT & High) matter against the unit.	Complied
7.	Unit shall provide STP for the entire complex up to December - 2024.	Being Complied Unit has installed Four STP (Two STP with capacity 250 KLD (150KLD & 100 KLD) within plant premises and it is operational) & (Two STP having Capacity 1600 KLD (1000 KLD & 600 KLD) within their township and it is operational) for treatment of Sewage. Further unit is planning to install additional STP, up to December- 2024.
8.	Unit shall complete installation of OCEMS at remaining 39 stacks within month and submit the report to PCB with documentary proof.	Complied Unit has installed OCEMS on 37 Stacks and connected with GPCB server. (One Stack of Pipe Mill Unit – Thickness of the Stack is 2 mm so as per Analyser Installation Team it is not possible to mount analyzer on that stack. Other Stack of Coal Briquetting plant – Stack dismantled so not installed the analyser).
9.	There shall be no discharge of industrial effluent into environment by any means. Unit shall maintain ZLD all time.	Complied Unit is maintaining ZLD.
10.	Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).	Complied

Sr. No	Consent Condition	Compliance Report																																								
11.	To do retrofitting at D.G. Sets for emission control and unit shall submit compliance with respect to Board Circular No. GPCB/Air Action-03 (1) (E)/ 599145/, dated: 27/08/2021 in the matter of NGT O.A. No. 681/2018.	Shall be Complied. DG Sets as a standby facility.																																								
12.	Unit shall strictly comply with CPCB guidelines on management of pyro – metallurgical slag – iron & steel slags published in December 2023.	Partially Complied Unit is in progress to Comply the CPCB guidelines on management of pyro – metallurgical slag – iron & steel slags.																																								
3.	CONDITIONS UNDER THE WATER ACT:																																									
3.1	Water Source: River Tapi (from Variav Pump House).	Complied																																								
3.2	The quantity of the fresh consumption for industrial purpose, after merging & expansion, shall not exceed 137783 KL/Day.	Complied Water consumption quantity for Industrial purpose is within consented limit.																																								
3.3	The quantity of the fresh consumption for Domestic purpose, after merging & expansion, shall not exceed 6072 KL/Day.	Complied Water consumption quantity for Domestic purpose is within consented limit.																																								
3.4	The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations, after merging & expansion, shall not exceed 13378 KL/Day.	Complied Industrial wastewater generation is within consented limit.																																								
3.5	<p>The quality of industrial effluent shall conform to the following standards:</p> <table border="1" data-bbox="359 1339 965 2031"> <thead> <tr> <th data-bbox="359 1339 742 1368">PARAMETERS</th> <th data-bbox="742 1339 965 1368">GPCB NORMS</th> </tr> </thead> <tbody> <tr><td data-bbox="359 1368 742 1397">pH</td><td data-bbox="742 1368 965 1397">6.5 to 8.5</td></tr> <tr><td data-bbox="359 1397 742 1426">Temperature</td><td data-bbox="742 1397 965 1426">40°C</td></tr> <tr><td data-bbox="359 1426 742 1456">Colour (Pt. Co. scale) in units</td><td data-bbox="742 1426 965 1456">100</td></tr> <tr><td data-bbox="359 1456 742 1485">Suspended Solids</td><td data-bbox="742 1456 965 1485">100 mg/L</td></tr> <tr><td data-bbox="359 1485 742 1514">Oil and Grease</td><td data-bbox="742 1485 965 1514">10 mg/L</td></tr> <tr><td data-bbox="359 1514 742 1543">Phenolic Compounds</td><td data-bbox="742 1514 965 1543">1 mg/L</td></tr> <tr><td data-bbox="359 1543 742 1572">Sulphides</td><td data-bbox="742 1543 965 1572">2 mg/L</td></tr> <tr><td data-bbox="359 1572 742 1601">Ammonical Nitrogen</td><td data-bbox="742 1572 965 1601">50 mg/L</td></tr> <tr><td data-bbox="359 1601 742 1630">Total Chromium</td><td data-bbox="742 1601 965 1630">2 mg/L</td></tr> <tr><td data-bbox="359 1630 742 1659">Hexavalent Chromium</td><td data-bbox="742 1630 965 1659">0.1 mg/L</td></tr> <tr><td data-bbox="359 1659 742 1688">BOD (5 days at 20°C)</td><td data-bbox="742 1659 965 1688">30 mg/L</td></tr> <tr><td data-bbox="359 1688 742 1718">COD</td><td data-bbox="742 1688 965 1718">100 mg/L</td></tr> <tr><td data-bbox="359 1718 742 1747">Cyanides</td><td data-bbox="742 1718 965 1747">0.2 mg/L</td></tr> <tr><td data-bbox="359 1747 742 1776">Fluorides</td><td data-bbox="742 1747 965 1776">1.5 mg/L</td></tr> <tr><td data-bbox="359 1776 742 1805">Lead</td><td data-bbox="742 1776 965 1805">0.1 mg/L</td></tr> <tr><td data-bbox="359 1805 742 1834">Arsenic</td><td data-bbox="742 1805 965 1834">0.2 mg/L</td></tr> <tr><td data-bbox="359 1834 742 1863">Copper</td><td data-bbox="742 1834 965 1863">2 mg/L</td></tr> <tr><td data-bbox="359 1863 742 1892">Nickel</td><td data-bbox="742 1863 965 1892">3 mg/L</td></tr> <tr><td data-bbox="359 1892 742 1921">Zinc</td><td data-bbox="742 1892 965 1921">5 mg/L</td></tr> </tbody> </table>	PARAMETERS	GPCB NORMS	pH	6.5 to 8.5	Temperature	40°C	Colour (Pt. Co. scale) in units	100	Suspended Solids	100 mg/L	Oil and Grease	10 mg/L	Phenolic Compounds	1 mg/L	Sulphides	2 mg/L	Ammonical Nitrogen	50 mg/L	Total Chromium	2 mg/L	Hexavalent Chromium	0.1 mg/L	BOD (5 days at 20°C)	30 mg/L	COD	100 mg/L	Cyanides	0.2 mg/L	Fluorides	1.5 mg/L	Lead	0.1 mg/L	Arsenic	0.2 mg/L	Copper	2 mg/L	Nickel	3 mg/L	Zinc	5 mg/L	Complied & Monthly analysis reports being submitted to GPCB.
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Sr. No	Consent Condition		Compliance Report										
	Iron	3 mg/L											
	Chloride	600 mg/L											
	Sulphate	1000 mg/L											
3.6.	The final treated effluent confirming to the above standards shall be recycled / reused in the plant and shall be utilized on land for gardening and plantation purposes & shall not discharge treated wastewater into surrounding environment, i.e. Zero Liquid Discharge to be maintained.		Complied Unit is maintaining the ZLD.										
3.7	Entire effluent to be treated in unit wise Primary + Secondary ETP units and finally reused / recycled after feed into three stage RO plant except Pipe Mill and generated RO reject is being utilized for Slag quenching as per the EC condition.		Complied Effluent is treated in Primary & Secondary ETP and fed into RO plant. RO reject is being used for Slag quenching.										
3.8	Pipe Mill - Generated wastewater to be treated in ETP. Treated effluent to be recycled back in the system / used in gardening & plantation.		Complied Effluent is treated in ETP and treated effluent is being recycled back in the system for gardening and plantation.										
3.9	The quantity of the domestic waste water (Sewage) generation for Domestic purpose, after expansion, shall not exceed 2024 KL/Day.		Complied										
3.10	Entire Complex domestic effluent shall be disposed through Septic tank and Sock pit system / Treatment in Sewage Treatment Plants (STP). Treated domestic water to be used for Greenbelt development.		Partially complied.										
3.11	Industry shall provide fixed pipeline with flow meter for the reuse of effluent and maintain its record.		Complied										
3.12	<p>The domestic effluent shall be treated in STP shall be used in gardening & plantation after conforming to following norms:</p> <table border="1" data-bbox="288 1615 1034 1877"> <thead> <tr> <th data-bbox="288 1615 810 1686">Parameters</th> <th data-bbox="810 1615 1034 1686">GPCB NORMS</th> </tr> </thead> <tbody> <tr> <td data-bbox="288 1686 810 1727">pH</td> <td data-bbox="810 1686 1034 1727">6.5-9.0</td> </tr> <tr> <td data-bbox="288 1727 810 1767">Bio-Chemical Oxygen Demand (BOD)</td> <td data-bbox="810 1727 1034 1767">30 mg/L</td> </tr> <tr> <td data-bbox="288 1767 810 1807">Total Suspended Solids (TSS)</td> <td data-bbox="810 1767 1034 1807"><100 mg/L</td> </tr> <tr> <td data-bbox="288 1807 810 1877">Fecal Coliform (FC) (Most Probable Number per 100 milliliter)</td> <td data-bbox="810 1807 1034 1877"><1000 mg/L</td> </tr> </tbody> </table> <p>Note : I. All values in mg/l except for pH and Fecal Coliform.</p>		Parameters	GPCB NORMS	pH	6.5-9.0	Bio-Chemical Oxygen Demand (BOD)	30 mg/L	Total Suspended Solids (TSS)	<100 mg/L	Fecal Coliform (FC) (Most Probable Number per 100 milliliter)	<1000 mg/L	Partially Complied & Monthly analysis reports being submitted to GPCB.
Parameters	GPCB NORMS												
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Sr. No	Consent Condition	Compliance Report																																																												
	II. These standards shall be applicable for discharge into water bodies as well as for land disposal/applications. III. The standards for Fecal Coliform shall not apply in respect of use of treated effluent for industrial purposes. IV. These Standards shall apply to all STPs to be commissioned on or after the 1st June, 2019 and the old/existing STPs shall achieve these standards within a period of five years from date of publication of this notification in the Official Gazette. V. Reuse/Recycling of treated effluent shall be encouraged and in cases where part of the treated effluent is reused and recycled involving possibility of human contact, standards as specified above shall apply.																																																													
4.	CONDITIONS UNDER THE AIR ACT:																																																													
4.1	The following shall be used as fuel after merging & expansion: <table border="1" data-bbox="325 891 1035 1599"> <thead> <tr> <th colspan="4">Plant - A</th> </tr> </thead> <tbody> <tr> <td rowspan="2">HBI / DRI Plant</td> <td>NG / Corex Gas / BG (Nm³/Month)</td> <td>45761000</td> <td>Nm³/Month</td> </tr> <tr> <td>Reducing Gas (Corex off gas after CO₂ absorption)</td> <td>247000000</td> <td>Nm³/Month</td> </tr> <tr> <td>HRC (Lime plant - 1, Boiler, Steel Melt Shop - 1)</td> <td>NG / Corex Gas</td> <td>273653600</td> <td>Nm³/Month</td> </tr> <tr> <td rowspan="3">CRM -1</td> <td>NG / Corex Gas</td> <td>5718000</td> <td>Nm³/Month</td> </tr> <tr> <td>NG / Corex Gas</td> <td>18,00,000</td> <td>Nm³/Month</td> </tr> <tr> <td>Nitrogen (N₂ Gas)</td> <td>60,00,000</td> <td>Nm³/Month</td> </tr> <tr> <td rowspan="2">CRM - 2 (CGL-4)</td> <td>Hydrogen (H₂ Gas)</td> <td>1,50,000</td> <td>Nm³/Month</td> </tr> <tr> <td>Gas fired Reheating furnace Natural gas /Corex gas or NGL/Naphtha</td> <td>14,13,6000</td> <td>Nm³/Month</td> </tr> <tr> <td rowspan="2">Plate Mill</td> <td>Heat treatment furnace Natural Gas</td> <td>57,25,000</td> <td>Nm³/Month</td> </tr> <tr> <td>Pipe Mill</td> <td>NG / Corex Gas</td> <td>3,72,000</td> <td>Nm³/Month</td> </tr> <tr> <th colspan="4">Plant - B</th> </tr> <tr> <td>Corex Plant (1&2)</td> <td>NG / Corex Gas</td> <td>14,50,000</td> <td>Nm³/Month</td> </tr> <tr> <td>Blast Furnace – 1 / Sinter Plant / WHRBP 25MW</td> <td>BF Gas / NG</td> <td>22,45,96,000</td> <td>Nm³/Month</td> </tr> <tr> <td>Lime Plant - 2</td> <td>NG / Corex Gas</td> <td>19,50,000</td> <td>Nm³/Month</td> </tr> <tr> <td>Steel Melt Shop - 2, Caster Shop -2, CSP .</td> <td>NG / Corex Gas</td> <td>1,00,00,000</td> <td>Nm³/Month</td> </tr> </tbody> </table>	Plant - A				HBI / DRI Plant	NG / Corex Gas / BG (Nm ³ /Month)	45761000	Nm ³ /Month	Reducing Gas (Corex off gas after CO ₂ absorption)	247000000	Nm ³ /Month	HRC (Lime plant - 1, Boiler, Steel Melt Shop - 1)	NG / Corex Gas	273653600	Nm ³ /Month	CRM -1	NG / Corex Gas	5718000	Nm ³ /Month	NG / Corex Gas	18,00,000	Nm ³ /Month	Nitrogen (N ₂ Gas)	60,00,000	Nm ³ /Month	CRM - 2 (CGL-4)	Hydrogen (H ₂ Gas)	1,50,000	Nm ³ /Month	Gas fired Reheating furnace Natural gas /Corex gas or NGL/Naphtha	14,13,6000	Nm ³ /Month	Plate Mill	Heat treatment furnace Natural Gas	57,25,000	Nm ³ /Month	Pipe Mill	NG / Corex Gas	3,72,000	Nm ³ /Month	Plant - B				Corex Plant (1&2)	NG / Corex Gas	14,50,000	Nm ³ /Month	Blast Furnace – 1 / Sinter Plant / WHRBP 25MW	BF Gas / NG	22,45,96,000	Nm ³ /Month	Lime Plant - 2	NG / Corex Gas	19,50,000	Nm ³ /Month	Steel Melt Shop - 2, Caster Shop -2, CSP .	NG / Corex Gas	1,00,00,000	Nm ³ /Month	Complied
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4.2	The flue gas emission after merging & expansion through stack attached shall conform to the standards mentioned below: <table border="1" data-bbox="288 1700 1035 2040"> <thead> <tr> <th>Sr. No.</th> <th>Stack Name</th> <th>Stack Height (M)</th> <th>Stack Dia. (M)</th> <th>A.P.C.M</th> <th>GPCB Permissible limits</th> </tr> </thead> <tbody> <tr> <td colspan="6">HRC</td> </tr> <tr> <td rowspan="3">1.</td> <td rowspan="3">Boiler of HRC Plant</td> <td rowspan="3">30</td> <td rowspan="3">1.25</td> <td rowspan="3">Adequate stack height</td> <td>PM : 50 mg/Nm³</td> </tr> <tr> <td>SO₂ : 100 ppm</td> </tr> <tr> <td>NO_x : 50 ppm</td> </tr> <tr> <td rowspan="3">2.</td> <td rowspan="3">Reheating Furnace-I</td> <td rowspan="3">88.5</td> <td rowspan="3">4.017</td> <td rowspan="3">Adequate stack height</td> <td>PM : 100 mg/Nm³</td> </tr> <tr> <td>SO₂: 40 ppm</td> </tr> <tr> <td>NO_x : 125 ppm</td> </tr> </tbody> </table>	Sr. No.	Stack Name	Stack Height (M)	Stack Dia. (M)	A.P.C.M	GPCB Permissible limits	HRC						1.	Boiler of HRC Plant	30	1.25	Adequate stack height	PM : 50 mg/Nm ³	SO ₂ : 100 ppm	NO _x : 50 ppm	2.	Reheating Furnace-I	88.5	4.017	Adequate stack height	PM : 100 mg/Nm ³	SO ₂ : 40 ppm	NO _x : 125 ppm	Complied It is known that except One Stack of Pipe Mill unit, Epoxy Booth Stack Sr No. 25 due to thickness of the Stack is 2 mm so as per Analyser Installation Team it is not possible to mount analyzer on that stack.																																
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Sr. No	Consent Condition					Compliance Report	
3.	Reheating Furnace-II	88.5	4.017	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 40 ppm NOx : 125 ppm		
4.	Electric Arc Furnace I & II	45	4	FES System 1& 2 with Bag Filter	PM: 80 mg/Nm ³		
5.	Electric Arc Furnace III	45	5.7	FES System with Bag Filter	PM: 80 mg/Nm ³		
6.	Electric Arc Furnace IV	45	5.8	FES System with Bag Filter	PM : 80 mg/Nm ³		
7.	Boiler-VDVOD	30	1.25	Adequate stack height	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm		
8.	EAF Secondary Emission Control System	45	6.5	Bag Filter	PM: 30 mg/Nm ³		
CRM – 1							
9.	Boiler No.1&2 of CRM	30	1.4	Adequate stack height	PM : 50 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm		
10.	Batch Annealing Furnace (BAF)	20	0.7	Adequate stack height	PM : 50 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm		
11.	Heat Recovery Steam Generator (HRSG) – 25 MW	60	5	-	PM : 150 mg/Nm ³ SO ₂ : 50 ppm NOx : 190 ppm		
Plate Mill							
12.	RHF 1 & 2	106	3.64	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm		
13.	Normalizing Furnace 1	30	1.7	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm		
14.	Normalizing Furnace 2	30	1.7	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm		
15.	Austinizing Furnace 1	30	1.6	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm		
16.	Austinizing Furnace 2	30	1.6	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm		
17.	Tempering Furnace	30	1.42	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm		

Sr. No	Consent Condition					Compliance Report
18.	Cold leveler De – dusting system	30	1.4	Bag Filter	PM : 150 mg/Nm ³	
19.	Thick plate Normalizing Chimney	30	1.2 at Top	Adequate height stack	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
Pipe Mill						
20.	De-dusting Blower 1	30	0.64	Bag Filter	PM : 150 mg/Nm ³	
21.	De-dusting Blower 2	30	1.4	Bag Filter	PM : 150 mg/Nm ³	
22.	De-dusting Blower 3	30	0.64	Bag Filter	PM : 150 mg/Nm ³	
23.	De-dusting Blower 4	30	0.64	Bag Filter	PM : 150 mg/Nm ³	
24.	Smoke Unit - Extruder Fume Stack (Coating Plant)	15	0.95	Screen Filter	PM: 30 mg/Nm ³	
25.	Epoxy Booth Stack (Coating Plant)	15	0.5	Screen Filter	PM: 30 mg/Nm ³	
26.	De-dusting Blower 1 (New Coating Plant)	32	0.5	Bag-Filter	PM: 30 mg/Nm ³	
27.	De-dusting Blower 2 (New Coating Plant)	32	0.5	Bag-Filter	PM: 30 mg/Nm ³	
28.	De-dusting Blower (New Coating Plant)	-	0.7	Bag-Filter	PM: 30 mg/Nm ³	
29.	Smoke Unit - Suction Blower (H-Saw 1)	12	0.65	-	PM: 30 mg/Nm ³	
Sinter Plant – 1						
30.	Sinter plant process stack (De-dusting)	30	4.5	ESP	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm	
31.	Sinter plant process stack (Waste gas)	60	3	ESP	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm	
32.	Product Bag Filter	36	1.45	Bag Filter	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
33.	Mixer Bag Filter	40	2	Bag Filter	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	

Sr. No	Consent Condition					Compliance Report
Blast Furnace - 1						
34.	Stove and Fume Extraction	75	6.3	Fume Extraction System (FES) with Bag filter (BF)/ Cyclone (Dust Suppression System)	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm	
35.	Stock House	45	5	De-dusting system with Bag filter	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm	
36.	Turbo blower / Boiler 1 & 2	100	4	Adequate stack height	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm	
37.	Hot Metal Transfer / Fumes Exhaust (Cast House)	45	5.5	FES System with Bag filter	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm	
Steel Melt Shop – 2						
38.	FES (Fume Extraction System - Conarc 1.1)	45	5.7	Bag Filter	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm	
39.	FES (Fume Extraction System - Conarc 1.2)	45	6.13	Bag Filter	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm	
40.	FES (Fume Extraction System - Conarc 2.1 & 2.2)	45	7.2	Bag Filter	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm	
41.	Boiler-RHTOB	32	1.55	-	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
CSP						
42.	Tunnel Furnace – A Stack 1	60	2.1	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
43.	Tunnel Furnace – A Stack 2	60	2.1	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
44.	Tunnel Furnace – A Stack 3	60	2.1	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
45.	Tunnel Furnace – B Stack 1	60	2.2	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	

Sr. No	Consent Condition						Compliance Report																																																														
	46.	Tunnel Furnace – B Stack 2	60	2.2	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm																																																															
	47.	Tunnel Furnace – B Stack 3	60	1.93	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm																																																															
	48.	Tunnel Furnace – C Stack 1	60	1.93	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm																																																															
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	50.	Tunnel Furnace – C Stack 3	60	1.93	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm																																																															
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Sr. No	Consent Condition				Compliance Report
57.	D.G. Set – 320 KVA (Stand by)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
Plate Mill					
58.	D.G. Set – 1600 KVA (Stand By)	18	Adequate height stack	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
Pipe Mill					
59.	D.G. Set – 77.3 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
60.	D.G. Set – 77.3 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
Sinter Plant – 1					
61.	D.G. Sets – 250 KVA (Stand By)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
Corex 1 – 2					
62.	D.G. Set – 1875 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
63.	D.G. Set – 1875 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
Blast Furnace - 1					
64.	D.G. Sets – 2000 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
65.	D.G. Sets – 2000 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
Steel Melt Shop – 2					
66.	D.G. Sets – 1500 KVA (Stand By)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
67.	D.G. Sets – 1500 KVA (Stand By)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
68.	D.G. Sets – 1500 KVA (Stand By)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
69.	D.G. Sets (INI Caster)– 1500 KVA (Stand By)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm	
CSP					
70.	D.G. Set – 1500 KVA (Stand by)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm	

Sr. No	Consent Condition					Compliance Report
84.	Process Dust Collection System (PDCS) – II	20	0.9	Venture Scrubber + Hydro Cyclone	PM : 40 mg/Nm ³	
85.	Process Dust Collection System (PDCS) – III	20	0.9	Venture Scrubber + Hydro Cyclone	PM : 40 mg/Nm ³	
86.	Process Dust Collection System (PDCS) – IV	20	0.7	Venture Scrubber + Hydro Cyclone	PM : 40 mg/Nm ³	
87.	Process Dust Collection System (PDCS) – V	25	0.7	Venture Scrubber + Hydro Cyclone	PM : 40 mg/Nm ³	
88.	Process Dust Collection System – DRI (Mod-5)	20	0.7	Venturi Scrubber	PM: 30 mg/Nm ³	
89.	Module 2 Process Dust Collection Bubbler	60	1	Water Scrubber	PM: 30 mg/Nm ³	
90.	Module 2 Hot DRI Surge Bin Bubbler	30	0.5	Water Scrubber	PM: 30 mg/Nm ³	
91.	Module 3 Process Dust Collection Bubbler	60	1	Water Scrubber	PM: 30 mg/Nm ³	
92.	Module 3 Hot DRI Surge Bin Bubbler	30	0.5	Water Scrubber	PM: 30 mg/Nm ³	
93.	Module 4 Process Dust Collection Bubbler	60	1	Water Scrubber	PM: 30 mg/Nm ³	
94.	Module 4 Hot DRI Surge Bin Bubbler	30	0.5	Water Scrubber	PM: 30 mg/Nm ³	
95.	Module 5 Process Dust Collection Bubbler	60	1	Water Scrubber	PM: 30 mg/Nm ³	
96.	Module 5 Hot DRI Surge Bin Bubbler	30	0.5	Water Scrubber	PM: 30 mg/Nm ³	
97.	HBI Module 1 Dedusting System HC7 Conveyor	22	1.4	Ventury Scrubber	PM: 30 mg/Nm ³	
	HBI (Module 6)					

Sr. No	Consent Condition						Compliance Report
98.	Reformer cum Recuperator -VI	40	4.31	Venturi Scrubber	PM : 150 mg/Nm ³		
99.	Process Dust Collection System (PDCS) - VI	20	0.7	Dust collection scrubber	PM : 150 mg/Nm ³		
100.	Junction House -23	30	0.7	Dust collection scrubber	PM : 150 mg/Nm ³		
101.	Junction House -24	30	0.7	Dust collection scrubber	PM : 150 mg/Nm ³		
Lime Plant-I							
102.	Kiln – I	45	1.061	Bag Filter	PM : 150 mg/Nm ³		
103.	Kiln – II	45	1.061	Bag Filter	PM : 150 mg/Nm ³		
104.	Kiln – III	45	1.061	Bag Filter	PM : 150 mg/Nm ³		
105.	Kiln – IV	45	1.061	Bag Filter	PM : 150 mg/Nm ³		
106.	Rotary Kiln	30	1		PM: 30 mg/Nm ³		
CRM -I							
107.	HCl Scrubber attached to Pickling operation - Line 1	25	1.2	HCL Scrubber	HCL: 20 mg/Nm ³		
108.	HCL Scrubber attached to Pickling operation - Line 2	25	1.2	HCL Scrubber	HCL: 20 mg/Nm ³		
109.	HCL Fume Scrubber attached to Acid Regeneration Plant (ARP)	25	0.6	HCL Scrubber	HCL: 20 mg/Nm ³		
110.	Fume Extraction System Attached to Cold Rolling Mill - Line 1	30	2	FES System	SO ₂ : 40 mg/Nm ³		
					NOx : 25 mg/Nm ³		
111.	Fume Extraction System Attached to Cold Rolling Mill - Line 2	30	2	FES System	SO ₂ : 40 mg/Nm ³		
					NOx : 25 mg/Nm ³		
112.	Gas Scrubber attached to Galvanizing operation - Line 1	30	0.6	-	SO ₂ : 40 mg/Nm ³		
					NOx : 25 mg/Nm ³		
113.	Gas Scrubber	20	0.6	-	SO ₂ : 40 mg/Nm ³		

Sr. No	Consent Condition					Compliance Report
	attached to Galvanizing operation - Line 2					NOx : 25 mg/Nm ³
114.	Pickling Line 3	30	0.8	Water Scrubber		HCl: 20 mg/Nm ³
115.	PKL-3 (Boiler)	32	0.5	Adequate stack height		PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
116.	HCL Fume Scrubber attached to Acid Regeneration Plant Acid Regeneration Plant -100 KL	35	1.2	Adequate height stack		HCl: 20 mg/Nm ³
CRM 2 (CGL#4)						
117.	Furnace	49	2.0	Adequate Stack Height		SO ₂ : 40 mg/Nm ³ NOx : 25 mg/Nm ³
118.	Cleaning Section	49	0.8	Wet Scrubber		SO ₂ : 40 mg/Nm ³ NOx : 25 mg/Nm ³
119.	Temper Mill	49	0.8	Demister		SO ₂ : 40 mg/Nm ³ NOx : 25 mg/Nm ³
Corex - (1 & 2)						
120.	FES of Cast House 1	30	4.2	Bag Filter		PM : 150 mg/Nm ³
121.	FES of Cast House 2	30	4.2	Bag Filter		PM : 150 mg/Nm ³
122.	FES Stock house oxide line -1	30	1.9	Bag Filter with De-dusting system		PM : 150 mg/Nm ³
123.	FES Stock house oxide line- 2	30	1.9	Bag Filter with De-dusting system		PM : 150 mg/Nm ³
124.	FES Stock house Coal line -1	30	1.9	Bag Filter with De-dusting system		PM : 150 mg/Nm ³
125.	FES Stock house Coal line -2	30	1.9	Bag Filter with De-dusting system		PM : 150 mg/Nm ³
126.	De - dusting Coal Drying line no - 123	30	2.3	Bag Filter with De-dusting system		PM : 150 mg/Nm ³

Sr. No	Consent Condition					Compliance Report
127.	De – dusting Coal Drying line no - 456	30	2.3	Bag Filter with De-dusting system	PM : 150 mg/Nm ³	
128.	De – dusting Coal Drying line no - 789	20	2.3	Bag Filter with De-dusting system	PM : 150 mg/Nm ³	
129.	De – dusting Coal Transportati on - 1	30	1.388	Bag Filter with De-dusting system	PM : 150 mg/Nm ³	
130.	De – dusting Coal Transportati on - 2	18	1.388	Bag Filter with De-dusting system	PM : 150 mg/Nm ³	
131.	De – dusting Coal Blending	18	1.4	Bag Filter with De-dusting system	PM : 150 mg/Nm ³	
132.	Corex 1 Tower Top De-dusting	30	0.5	De-dusting System	PM: 30 mg/Nm ³	
133.	Corex 2 Tower Top De-dusting	30	0.5	De-dusting System	PM: 30 mg/Nm ³	
Blast Furnace – 1						
134.	Pulverized Coal Injection	50	-	De-dusting system with Bag filter	PM : 150 mg/Nm ³	
135.	De – dusting for mixer	50	4.1	De-dusting system with Bag filter	PM : 150 mg/Nm ³	
136.	Pulverized Coal Injection- 2	74	1.6	Bag filter	PM : 150 mg/Nm ³	
Lime Plant - B						
137.	Kiln – V	45	1.2	Bag Filter	PM : 150 mg/Nm ³	
138.	Kiln – VI	45	1.2	Bag Filter	PM : 150 mg/Nm ³	
139.	Kiln – VII	45	1.2	Bag Filter	PM : 150 mg/Nm ³	
140.	Kiln – VIII	55	1.2	Bag Filter	PM: 30 mg/Nm ³	
141.	DE System - 3 & 4	25	0.7	Bag Filter	PM: 30 mg/Nm ³	
142.	DE System - 5 & 6	25	0.7	Bag Filter	PM: 30 mg/Nm ³	
143.	DE System - 7 & 8	25	0.5	Bag Filter	PM: 30 mg/Nm ³	
144.	DE System - 9 & 10	25	0.5	Bag Filter	PM: 30 mg/Nm ³	
MH						

Sr. No	Consent Condition						Compliance Report																	
	145.	Step - 3 Stock House De- dusting-- MH side	45	2.5	Bag Filter	PM: 30 mg/Nm ³																		
	146.	Junction House 2	20	0.5	Bag Filter	PM: 30 mg/Nm ³																		
4.5	<p>Applicant shall comply with National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986 for all the parameters. The concentration of all parameters in the ambient air within the premises of the industry and a distance of 10 meters from the sources (other than the stack/vent) shall not exceed than the permissible limit.</p> <table border="1" data-bbox="331 750 1037 1059"> <thead> <tr> <th data-bbox="331 750 707 862" rowspan="2">Parameters</th> <th colspan="2" data-bbox="707 750 1037 784">Permissible Limit ($\mu\text{g}/\text{m}^3$)</th> </tr> <tr> <th data-bbox="707 784 858 862">Annual</th> <th data-bbox="858 784 1037 862">24 Hrs Average</th> </tr> </thead> <tbody> <tr> <td data-bbox="331 862 707 902">Particulate Matter-10 (PM₁₀)</td> <td data-bbox="707 862 858 902">60</td> <td data-bbox="858 862 1037 902">100</td> </tr> <tr> <td data-bbox="331 902 707 981">Particulate Matter-2.5 (PM_{2.5})</td> <td data-bbox="707 902 858 981">40</td> <td data-bbox="858 902 1037 981">60</td> </tr> <tr> <td data-bbox="331 981 707 1021">SO₂</td> <td data-bbox="707 981 858 1021">50</td> <td data-bbox="858 981 1037 1021">80</td> </tr> <tr> <td data-bbox="331 1021 707 1059">NO_x</td> <td data-bbox="707 1021 858 1059">40</td> <td data-bbox="858 1021 1037 1059">80</td> </tr> </tbody> </table>						Parameters	Permissible Limit ($\mu\text{g}/\text{m}^3$)		Annual	24 Hrs Average	Particulate Matter-10 (PM ₁₀)	60	100	Particulate Matter-2.5 (PM _{2.5})	40	60	SO ₂	50	80	NO _x	40	80	<p>Complied</p> <p>Regularly carrying out AAQM through MoEF&CC and NABL accredited Laboratory and reports are being submitted to GPCB regularly.</p>
Parameters	Permissible Limit ($\mu\text{g}/\text{m}^3$)																							
	Annual	24 Hrs Average																						
Particulate Matter-10 (PM ₁₀)	60	100																						
Particulate Matter-2.5 (PM _{2.5})	40	60																						
SO ₂	50	80																						
NO _x	40	80																						
4.6	<p>The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.</p>						Complied																	
4.7	<p>The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.</p>						Complied																	
5.	<u>D.G. Sets Conditions:</u>																							
	<p>The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.</p>						Complied																	
	<u>D.G Sets Standards:</u>																							

Sr. No	Consent Condition	Compliance Report
	The flue gas emission through stack attached to D.G sets shall conform to the following standards.	--
a)	The minimum height of stack to be provided with each of the generator set shall be $H=h+ 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.	Complied
b)	Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.	Complied
c)	The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.	Complied
d)	The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).	Complied
e)	All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.	Complied
f)	Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacture.	Complied
g)	A proper routine and preventive maintenance procedure for the D.G .Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.	Complied
6.	AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2)).	
6.1	Authorization orders No: <u>AWH-131853</u> of Issue: <u>24/01/2024</u> .	--
6.2	<u>M/s. ArcelorMittal Nippon Steel India Limited</u> is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at Plot No:	Complied

Sr. No	Consent Condition				Compliance Report
203-230, 245-264, 312-321 & etc. 27 Km, Surat – Hazira Road, Village: Hazira – 394270, Tal: Chorasi, Dist: Surat.					Unit is sending generated Hazardous waste to GPCB authorised TSDF site, incinerator facility, Co processor, pre processor & recycler with online Manifest system and registered VLTS system.
Sr. No.	Name of Hazardous Waste	Schedule of Category	Quantity (MT/Year)	Mode of Disposal	
1	Chemical Sludge from Wastewater Treatment (ETP Sludge)	35.3	32,825	Collection, Storage, Transportation, Disposal at authorized TSDF site/ Co-processing / Micropelletization through online xgn generated manifest and Vehicle registered with VLTS system only	
2	Used Oil	5.1	2,810	Collection, Storage, Transportation, Disposal by selling to recycler who has permission under rule-9 through online xgn generated manifest and Vehicle registered with VLTS system only.	
3	Oily Waste (Waste oily water + sludge + Magnetic sludge + Grinding Sludge + Coolant Sludge)	5.1 5.2	2,427	Collection, Storage, Transportation and Disposal to GPCB approved recyclers/ Coprocessors / Common Hazardous Waste Incineration Facility (CHWIF) / BF / Sales	
4	Discarded Container / Barrels / Liners / Paint Drums	33.1	28,105	Collection, storage transportation and disposal to authorized decontaminator through online xgn generated manifest system only.	
5	Discarded Resin	35.2	168	Co-processing in DRI / HBI units as per CPCB guidelines / Disposal at TSDF	
6	Zinc Dross & Zinc Ash	Schedule-IV (15)	3,760	Selling to authorized recycler.	
7	Contaminated cotton rags (Oily soaked cotton waste)	33.2	460	Collection, Storage, Transportation, Disposal at authorized TSDF site / coprocessing / disposal to authorized vendors through online xgn generated manifest and Vehicle registered with VLTS system only.	
8	Paint Dust & Sludge	21.1	500	Collection, Storage, Transportation, Disposal at	

Sr. No	Consent Condition				Compliance Report
					authorized TSDF site / coprocessing / disposal to authorized vendors through online xgn generated manifest and Vehicle registered with VLTS system only.
9	Spent Acid	Schedule -1 26.3	7,67,000		Maximum acid will be recovered from this Spent acid in Acid Regeneration Plant (ARP) and balance spent Acid disposal to Authorized Recyclers. Recovered acid will be Reuse as a Raw Material
10	Ceramic based fiber waste (Glass wool) + Insulation wool	Other – 1 (S-S2)	710		Collection, Storage, Transportation, Disposal at authorized TSDF site through online xgn generated manifest and Vehicle registered with VLTS system only.
11	Waste photographic film disposal	Schedule –III (B1180)	350 Packets (1 packet 100 sheet) Packets /Year		Collection, Storage, Transportation and disposal by selling to authorized recyclers.
12	Waste photographic solution	Schedule –III (B1180) / Schedule -2 A(49)	5		Collection, Storage, Transportation and disposal by selling to authorized recyclers.
13	Oil Emulsion Waste	5.1 5.2	20		Collection, Storage, Transportation, Disposal at authorized TSDF site through online xgn generated manifest and Vehicle registered with VLTS system only.
14	Alkali Waste Source	12.1	5		Collection, Storage, Transportation, Disposal at authorized TSDF site through online xgn generated manifest and Vehicle registered with VLTS system only.
15	Chromic Sludge	18.4	4		Collection, Storage, Transportation, Disposal at authorized TSDF site through online xgn generated manifest

Sr. No	Consent Condition					Compliance Report
					and Vehicle registered with VLTS system only.	
	The management of generated slag / solid waste / other waste shall be carried in the following manners in accordance with guidelines of CPCB & MoEF&CC and as per Hazardous and Other Waste (Management and Transboundary) Rules, 2016.					Partially Complied
	<u>Specific Condition:</u>					
I)	Use best available options for internal use and recycling of slag.					Partially Complied
II)	Adopt appropriate cooling/treatment techniques to maximize reuse of slag as a resource.					Complied
III)	Use best practices in collection, handling, storage and transport of slag to avoid water and air pollution.					Partially Complied
IV)	Implement appropriate measures, such as impermeable base and garland drain, in slag storage area to avoid fluid leakage and prevent soil and water / groundwater contamination.					Partially Complied
V)	<p>Maximize external use or recycling of slag which cannot be used or recycled internally. The slag may be used in following areas as per quality requirement/standard of materials and subject to qualifying the tests for relevant parameters as per Hazardous Waste Management Rules, 2016 Schedule II criteria:</p> <ul style="list-style-type: none"> • Cement, • Cement-concrete • Cement-concrete blocks / bricks / tiles • Construction of roads/ railways • Construction of embankments like dams / canals 					<p>Complied.</p> <p>Details of slag generation/stock/reuse/disposal are as per annexure-I</p>
VI)	All efforts shall be made to make use of this slag in Cement Industry as Co-Processing.					Complied
VII)	Coordination with National Highways Authority of India (NHAI) and Roads & Buildings Department (R&B) for maximum utilization of slag in construction of Road making.					Complied
VIII)	All efforts shall be made so as this slag should be recycle by actual users/recycler having valid authorization/permission.					Complied
	Sr. No	Solid Waste	Quantity (TPA) Total	Treatment before Disposal	Action Plan for Disposal / Management	
	1.	HBI (Module I-I)				
		Iron Ore Fines	10,91,248	Screening / Drum mixer	Consumed in Sinter Plant /	

Sr. No	Consent Condition				Compliance Report
	DRI Fines	1,69,000	As received	Sales Consumed in SMS / Sinter Plant & Sales to authorized agencies / units for Iron recovery	
	Sludge Pond Fines	2,60,000	Micro Pelletisation	Used as a raw material in micro palletization plant and recycled to sinter plant / Sales for recycling & Fe recovery units.	
	Quartzite Fines	84,000	As received	Sales for Iron recovery units	
	2. HRC Plant - Caster, HSM, CSP & Plate Mill				
	Mill Scale	3,00,600	Oil skimming	Used in Sinter Plant & BF plant/ Sales for thermic welding manufacturing application/ recyclers/ steel plants.	
	3. SMS – 1 (EAF)				
	Slag (LF Slag, Desulphurization (HM DP) Slag, Furnace Debris)	11,76,000	Cooling/magnetic separation/sorting	Used for internal roads as a subbase material, Used for internal railway as ballast material , Under CSR activities used for making internal village roads / Sales for road making, construction works, as an aggregate, land filling, Bricks, Cement, paver blocks /used in sinter Plant / metal Separation.	
	Iron Fines	84,000	Micro pelletisation	Used as a raw material in micro palletization plant and recycled to sinter plant	
	Scarfig Waste	2500	As received	Use in sinter Plant/ Sales for recycling application	
	Plant Fines	45,000	As received	Use in sinter	

Sr. No	Consent Condition				Compliance Report
	(Combustion Dust + Furnace Debris + Muck Waste)			Plant/ Sales for recycling application	
	4. SMP – 2 (CONARC)				
	Slag (LF Slag, Desulphurization (HMDP) Slag, Furnace Debris)	10,00,000	Cooling/ magnetic separation/ sorting	Used for internal roads as a subbase material, Used for internal railway as ballast material, CSR activities used for making internal village roads / Sales for road making, construction works, as an aggregate, land filling, Bricks, Cement, paver blocks etc./used in sinter Plant / metal Separation.	
	Iron Fines	96,000	Micro pelletisation	Used as a raw material in micro palletization plant and recycled to sinter plant	
	Scarfig Waste	2500	As received	Use in sinter Plant/ Sales for recycling application	
	Plant Fines (Combustion Dust + Furnace Debris + Muck Waste)	45,000	As received	Use in sinter Plant/ Sales for recycling application	
	5. Lime Plant				
	Lime Stone/Dolomite Chips	3,75,000	Screening	Used in BF/Corex/Sinter plant/SMP1&2 as Raw Material / Sales	
	Lime Fines / Dolomite Fines	1,26,000	Screening	Used in CRM ETP/Sinter Plant/Micro-Pelletization/ Sales brick plant	
	Off Grade Lime/Dolomite	40,000	Screening	Using in Sinter Plant, CRM & Corex / Sales to brick plant	
	6. COREX Plant				
	Granulated Slag	6,40,000	Natural Drying	Being sold to authorized vendors	

Sr. No	Consent Condition				Compliance Report
	CDP /De-dusting Dust	94,000	-	Consumed in Sinter Plant	
	Limestone/ Dolomite Fines	50,000	Screening	Consumed in Sinter Plant /PCI in BF	
	Ore + Pellet Fines	3,50,000	Screening	Consumed in Sinter Plant	
	Sludge	1,20,000	Thickening/ de-watering/ granulation	Used as a raw material in Granules and recycled to sinter plant / Sales for Brick manufacturing, Coal blending, road making, land filling, Cement.	
	Coal Fines	11,75,000	Screening/ Briquetting/ Drying	Used in Blast Furnace/ Sales to authorized vendor / Briquetting for recycling back to Corex.	
	Coke Fines	54,000	Screening/ crushing	Used in Sinter plant / SMP1 / SMP 2	
	Hot metal skull	6000	Lancing	Internal Recycle / Reuse / Sales to Authorized Agencies / Units	
	7. Blast Furnace				
	Granulated Slag	6,40,000	Natural Drying	Being sold to authorized vendor	
	Air Cooled Slag	1,28,000	Crushing/ screening	Used for internal roads / Sold to for road making, rockwool manufacturing, construction works / Sand making	
	BF Return Fines	6,25,000	As received	Consumed in Sinter Plant / Sales	
	Bag Filter Dust	12,000	SAP granulation	Consumed in Corex Plant / Sales	
	Flue Dust (Dust Catcher Fines)	70,000	As received	Consumed in Sinter Plant / Sales	
	Coke Fines	1,26,000	Crushing	Used in Sinter plant and SMP1 & SMP 2	
	Lump ore + Pellet fines	6,00,000	Screening	Consumed in Sinter Plant	
	Gas Cleaning Plant Sludge	36,000	Thickening/ filter press	Used as a raw material in Granules and recycled to	

Sr. No	Consent Condition				Compliance Report	
					sinter plant / Sales for Brick manufacturing, Coal blending, road making, construction works, Cement.	
		Hot Metal Skull	8000	-	Internal Recycle / Reuse / Sales to Authorized Agencies / Units	
	8	CRM - Iron Oxide	30,800	-	Consumed in Sinter Plant/ External Sales to authorized vendor for recycling, paint & chemical industry.	
	9	Plate Mill - Shots Dust	65	Micro pelletisation	Consumed in sinter plant/ TSDF Site.	
	10	Refractories: MgO-C, Castable, Magnesite bricks, Alumina bricks, Tundish Grog, High Alumina Grog	32,000	-	Sales to Authorized Agencies / Units	
6.3	The authorization shall be valid up to 31/12/2024 .				--	
6.4	The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.				--	
6.5	The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no. 6.2 to the industry having valid CCA of this Board.				Complied	
7.	TERMS AND CONDITIONS OF AUTHORISATION:					
7.1	The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the Terms and rules made there under.				Complied	
7.2	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.				Complied	

Sr. No	Consent Condition	Compliance Report
7.3	The person authorized shall not rent lend sell and transfer or otherwise transport the Hazardous waste without obtaining prior permission of Gujarat Pollution Control Board.	Complied
7.4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.	Complied
7.5	The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages. leakages. fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.	Complied
7.6	The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.	Complied
7.7	It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.	Complied
7.8	An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.	Complied
7.9	The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.	Complied
7.10	The record of consumption and fate of the imported hazardous and other wastes shall be maintained.	Complied
7.11	The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.	Complied
7.12	The importer or exporter shall bear the cost of import or export and mitigation of damages if any.	Complied
7.13	Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Complied

Sr. No	Consent Condition	Compliance Report
7.14	The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.	Partially Complied
7.15	Records of waste generation, its management and annual return shall be submitted to Gujarat Board in Form-4 by 30 day of June of every year for the preceding period April to March.	Complied
7.16	In case of any accident, details of the same shall be submitted Control Board. on Form-1 to Gujarat Pollution Control Board.	Complied
7.17	As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.	Complied
7.18	Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.	Complied
7.19	In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.	Complied
7.20	Unit shall take all concrete measures to show tangible results in waste generation, reduction. avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.	Complied
7.21	Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14 October. 2003.	Complied
7.22	Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.	Complied
8.	GENERAL CONDITIONS: -	

Sr. No	Consent Condition	Compliance Report
8.1	Any change in personnel, Equipment, or working condition mentioned in consent should be immediately intimated to this Board.	Complied
8.2	Applicant shall complied with the condition given in annexure-1	Complied
8.3	Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.	Complied
8.4	In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.	Complied
8.5	The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.	Complied
8.6	The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.	Complied
8.7	The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.	--
8.8	In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.	Complied

Sr. No	Consent Condition	Compliance Report
8.9	Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.	Complied
9.	SPECIFIC CONDITIONS:	
9.1	The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.	Complied
9.2	Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.	Complied
9.3	In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.	Complied
9.4	The occupier of the facility shall comply Standard operating procedure/ guidelines published by MOEF&CC or CPCB or GPCB from time to time.	Complied
9.5	Unit shall comply provisions of E-Waste Management Rules-2016.	Complied
9.6	The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.	Complied
9.7	The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days Prior permission of the Board shall be obtained for extension of the storage period.	Complied
9.8	The occupier shall maintain the records of generation. sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.	Complied
9.9	The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.	Complied

	-sd-
<u>B.C. Gosai</u> AEE	<u>N.V. Dashandi</u> S.O.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

“CCA-Amendment”
(No: AWH-131853)

BY R.P.A.D.

NO: GPCB/CCA-SRT-340(17)/ID: 20680/

Date:

To:

M/s. ArcelorMittal Nippon Steel India Limited
Plot No: 203-230, 245-264, 312-321 & other.
27 Km, Surat – Hazira Road,
Village: Hazira – 394270,
Tal: Chorasi, Dist: Surat.

Sub: Amendment in the Consolidated Consent & Authorization of the Board

- Ref: (1) Your CCA Amendment merging application inward no: **289630**, Dated: **17/11/2023**.
- (2) M/s. ArcelorMittal Nippon Steel India Limited (IIRC Division) CCA Order No. AWH-107719 issued vide this office letter no: GPCB/CCA-SRT-340(15)/ID 20680/587320 dated 01/04/2021 & CCA-Amendment GPCB/CCA-SRT-340(16)/ID 20680/601245 dated 20/09/2021
- (3) M/s. ArcelorMittal Nippon Steel India Limited (Conarc Division) CCA Order No. AWH-108150 issued vide this office letter no: GPCB/CCA-SRT-1190(6)/ID-14186/587373 dated 01/04/2021.
- (4) M/s. ArcelorMittal Nippon Steel India Limited (Plate Mill Division) CCA Order No. AWH-107721 issued vide this office letter no: GPCB/CCA-SRT-1162(2)/ID-22968/586882 dated 25/03/2021.
- (5) M/s. ArcelorMittal Nippon Steel India Limited (Pipe Mill Division) CCA Order No. AWH-107720 issued vide this office letter no: GPCB/CCA-SRT-1082(5)/ID-28839/586881 dated 25/03/2021.
- (6) EC Identification no: EC22A008GJI53411 Vide File No: J-11011/44/2004-1A II (I) Dated: 02/03/2022.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous and Other Waste (Management and Trans Boundary Movement) Rules, 2016 & framed under the Environmental (Protection) Act-1986.

The Board has right to review and amend the conditions of the said CCA order.
The said CCA order is further amended as below.

- This order shall be read as CCA-Amendment order No. **AWH-131853** date of issue **24/01/2024**.
- The consents shall be valid up to **31/12/2024** for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

Sr. No.	Plant Name	Products	Capacity MTPA
PLANT - A			
1.	HBI (Module 1 - 6)	HBI/DRI	78,30,000
2.	Lime Plant - 1	Lime/ Dolime	5,53,000
3.	Steel Melt Shop - 1 (SMS - 1)	Liquid Steel	46,00,000

M/s. ArcelorMittal Nippon Steel India Limited (ID: 20680)

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Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Ag. R.P.A.D.

Sr. No.	Plant Name	Products	Capacity MTPA
4.	Hot Strip Mill - I (HSM-1)	HRC (Hot Rolled Coil)	45,00,000
5.	Cold Rolling Mill - I (CRM - 1)	Hot Rolled Pickled Coils / Sheets	20,40,000
		Cold Rolled Coils / Sheet	13,00,000
		Galvanized Sheet / Coils	6,50,000
		Coated Sheet / Coils	1,00,000
6.	Cold Rolling Mill - 2 (CRM-2) CGL-4 Line	Galvanized Coils	5,00,000
7.	Plate Mill	Hot Rolled Plate	15,00,000
8.	Pipe Mill	H - Saw Pipes	3,00,000
		L - Saw Pipes	3,30,000
		Coating Plant	4,80,000
9.	Oxygen Plant	Oxygen (Gaseous) Nm ³	445344000
		Oxygen (Liquid) Nm ³	25488000
10.	Waste Heat Recovery Based Power Plant	Power (MW)	25 MW
11.	Jetty	Jetty Length	1190 Meters
PLANT - B			
12.	Sinter Plant - 1	Sinter	14,80,000
13.	Corex Plant (1 & 2)	Hot Metal	17,00,000
14.	Blast Furnace - 1	Hot Metal	20,40,000
15.	Lime Plant - 2	Lime / Do-lime	6,47,000
16.	Steel Melt Shop -2	Liquid Steel	50,00,000
17.	Compact Strip Plant (CSP)	HRC (Hot Rolled Coil)	35,00,000

SUBJECT TO THE FOLLOWING CONDITIONS:

- I. Unit shall comply with all condition of EC dated: 02/03/2022.
- II. Unit shall strictly comply with their Undertaking dated: 12/12/2023 regarding merger of all division.
- III. Unit shall strictly comply with the provisions of HOWM Rules-2016 and amended time to time.
- IV. Unit shall send generated hazardous waste to the SPCB authorized TSDF, incinerator, Co-processor, pre-processor, end users & recycler etc who are having valid CCA and rule-9 permission to receive same hazardous waste. Unit shall make MOU with same end users/Obtain permission from the same facility and send through online xgn generated manifest system and vehicle registered with VLTS system only.
- V. Unit shall strictly comply with the provisions of MHISC rules-1989 and amended thereafter.
- VI. Unit shall abide by any order issued in ongoing Hon'ble Court (NGT & High) matter against the unit.
- VII. Unit shall provide STP for the entire complex up to December - 2024.
- VIII. Unit shall complete installation of OCEMS at remaining 39 stacks within month and submit the report to PCB with documentary proof.
- IX. There shall be no discharge of industrial effluent into environment by any means. Unit shall maintain ZLD all time.
- X. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).



- XI. To do retrofitting at D.G. Sets for emission control and unit shall submit compliance with respect to Board Circular No. GPCB/Air Action-03 (1) (E)/ 599145/, dated: 27/08/2021 in the matter of NGT O.A. No. 681/2018.
- XII. Unit shall strictly comply with CPCB guidelines on management of pyro-metallurgical slag-iron & Steel Slags published on December 2023.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1 Water Source: River Tapi (from Variav Pump House).
- 3.2 The quantity of the fresh consumption for industrial purpose, after merging & expansion, shall not exceed 137783 Kl./Day.
- 3.3 The quantity of the fresh consumption for Domestic purpose, after merging & expansion, shall not exceed 6072 Kl./Day.
- 3.4 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations, after merging & expansion, shall not exceed 13378 Kl./Day.
- 3.5 The quality of industrial effluent shall conform to the following standards:

PARAMETERS	GPCB NORMS
pH	6.5 to 8.5
Temperature	40°C
Colour (Pt. Co. scale) in units	100
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	100 mg/L
Cyanides	0.2 mg/L
Fluorides	1.5 mg/L
Lead	0.1 mg/L
Arsenic	0.2 mg/L
Copper	2 mg/L
Nickel	3 mg/L
Zinc	5 mg/L
Iron	3 mg/L
Chloride	600 mg/l.
Sulphate	1000 mg/L.

- 3.6 The final treated effluent conforming to the above standards shall be recycled / reused in the plant and shall be utilized on land for gardening and plantation purposes & shall not discharge treated wastewater into surrounding environment, i.e. Zero Liquid Discharge to be maintained.
- 3.7 Entire effluent to be treated in unit wise ETP units and finally reused / recycled after feed into three stage RO plant except Pipe Mill and generated RO reject is being utilized for Slag quenching as per the EC condition.

- 3.8 Pipe Mill - Generated wastewater to be treated in ETP. Treated effluent to be recycled back in the system / used in gardening & plantation.
- 3.9 The quantity of the domestic waste water (Sewage) generation for Domestic purpose, after merging expansion, shall not exceed 2024 KL/Day.
- 3.10 Entire Complex domestic effluent shall be disposed through Septic tank and Sock pit system / Treatment in Sewage Treatment Plants (STP). Treated domestic water to be used for Greenbelt development
- 3.11 Industry shall provide fixed pipeline with flow meter for the reuse of effluent and maintain its record.
- 3.12 The domestic effluent shall be treated in STP shall be used in gardening & plantation after conforming to following norms:

Parameters	GPCB NORMS
pH	6.5-9.0
Bio-Chemical Oxygen Demand (BOD)	30 mg/L
Total Suspended Solids (TSS)	<100 mg/L
Fecal Coliform (FC) (Most Probable Number per 100 milliliter)	<1000 mg/L

Note :

- All values in mg/l except for pH and Fecal Coliform.
- These standards shall be applicable for discharge into water bodies as well as for land disposal/applications.
- The standards for Fecal Coliform shall not apply in respect of use of treated effluent for industrial purposes.
- These Standards shall apply to all STPs to be commissioned on or after the 1st June, 2019 and the old/existing STPs shall achieve these standards within a period of five years from date of publication of this notification in the Official Gazette.
- Reuse/Recycling of treated effluent shall be encouraged and in cases where part of the treated effluent is reused and recycled involving possibility of human contact, standards as specified above shall apply.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The following shall be used as fuel after merging & expansion:

Plant - A			
HBI / DRI Plant	NG / Corex Gas / BG (Nm ³ /Month)	45761000	Nm ³ /Month
	Reducing Gas (Corex off gas after CO ₂ absorption)	247000000	Nm ³ /Month
HRC (Lime plant Boiler, Steel Melt Shop - 1)	NG / Corex Gas	273653600	Nm ³ /Month
CRM -1	NG / Corex Gas	5718000	Nm ³ /Month
CRM - 2 (CGI-4)	NG / Corex Gas	18,00,000	Nm ³ /Month
	Nitrogen (N ₂ Gas)	60,00,000	Nm ³ /Month
	Hydrogen (H ₂ Gas)	1,50,000	Nm ³ /Month
Plate Mill	Gas fired Reheating furnace Natural gas/Corex gas or NGL/Naphtha	14,13,6000	Nm ³ /Month
	Heat treatment furnace Natural Gas	57,25,000	Nm ³ /Month
Pipe Mill	NG / Corex Gas	3,72,000	Nm ³ /Month



Plant - B			
Corex Plant (1&2)	NG / Corex Gas	14,50,000	Nm ³ /Month
Blast Furnace 1 / Sinter Plant / WIRBP 25MW	BF Gas / NG	22,45,96,000	Nm ³ /Month
Lime Plant - 2	NG / Corex Gas	19,50,000	Nm ³ /Month
Steel Melt Shop -2, Caster Shop -2, CSP.	NG / Corex Gas	1,00,00,000	Nm ³ /Month

4.2 The flue gas emission after merging & expansion through stack attached shall conform to the standards mentioned below:

Sr. No.	Stack Name	Stack Height (M)	Stack Dia. (M)	A.P.C.M	GPCB Permissible limits
HRC					
1.	Boiler of HRC Plant	30	1.25	Adequate stack height	PM : 50 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
2.	Reheating Furnace-I	88.5	4.017	Adequate stack height	PM : 100 mg/Nm ³ SO ₂ : 40 ppm NOx : 125 ppm
3.	Reheating Furnace-II	88.5	4.017	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 40 ppm NOx : 125 ppm
4.	Electric Arc Furnace I & II	45	4	FES System 1 & 2 with Bag Filter	PM: 80 mg/Nm ³
5.	Electric Arc Furnace III	45	5.7	FES System with Bag Filter	PM: 80 mg/Nm ³
6.	Electric Arc Furnace IV	45	5.8	FES System with Bag Filter	PM : 80 mg/Nm ³
7.	Boiler-VDVOD	30	1.25	Adequate stack height	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
8.	EAF Secondary Emission Control System	45	6.5	Bag Filter	PM: 30 mg/Nm ³
CRM - 1					
9.	Boiler No.1&2 of CRM	30	1.4	Adequate stack height	PM : 50 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
10.	Batch Annealing Furnace (BAF)	20	0.7	Adequate stack height	PM : 50 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
11.	Heat Recovery Steam Generator (HRSG) 25 MW	60	5	-	PM : 150 mg/Nm ³ SO ₂ : 50 ppm NOx : 190 ppm
Plate Mill					

Sr. No.	Stack Name	Stack Height (M)	Stack Dia. (M)	A.P.C.M	GPCB Permissible limits
12.	RHF 1 & 2	106	3.64	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
13.	Normalizing Furnace 1	30	1.7	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
14.	Normalizing Furnace 2	30	1.7	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
15.	Austinizing Furnace 1	30	1.6	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
16.	Austinizing Furnace 2	30	1.6	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
17.	Tempering Furnace	30	1.42	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
18.	Cold leveler De dusting system	30	1.4	Bag Filter	PM : 150 mg/Nm ³
19.	Thick plate Normalizing Chimney	30	1.2 at Top	Adequate height stack	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
Pipe Mill					
20.	De-dusting Blower 1	30	0.64	Bag Filter	PM : 150 mg/Nm ³
21.	De-dusting Blower 2	30	1.4	Bag Filter	PM : 150 mg/Nm ³
22.	De-dusting Blower 3	30	0.64	Bag Filter	PM : 150 mg/Nm ³
23.	De-dusting Blower 4	30	0.64	Bag Filter	PM : 150 mg/Nm ³
24.	Smoke Unit - Extruder Fume Stack (Coating Plant)	15	0.95	Screen Filter	PM: 30 mg/Nm ³
25.	Epoxy Booth Stack (Coating Plant)	15	0.5	Screen Filter	PM: 30 mg/Nm ³
26.	De-dusting Blower 1 (New Coating Plant)	32	0.5	Bag-Filter	PM: 30 mg/Nm ³
27.	De-dusting Blower 2 (New Coating Plant)	32	0.5	Bag-Filter	PM: 30 mg/Nm ³
28.	De-dusting Blower	-	0.7	Bag-Filter	PM: 30 mg/Nm ³



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

Sr. No.	Stack Name	Stack Height (M)	Stack Dia. (M)	A.P.C.M	GPCB Permissible limits
	(New Coating Plant)				
29.	Smoke Unit - Suction Blower (H-Saw 1)	12	0.65	-	PM: 30 mg/Nm ³
Sinter Plant - 1					
30.	Sinter plant process stack (De-dusting)	30	4.5	ESP	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm
31.	Sinter plant process stack (Waste gas)	60	3	ESP	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm
32.	Product Bag Filter	36	1.45	Bag Filter	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
33.	Mixer Bag Filter	40	2	Bag Filter	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
Blast Furnace - 1					
34.	Stove and Fume Extraction	75	6.3	Fume Extraction System (FES) with Bag filter (BF)/ Cyclone (Dust Suppression System)	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm
35.	Stock House	45	5	De-dusting system with Bag filter	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm
36.	Turbo blower / Boiler 1 & 2	100	4	Adequate stack height	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm
37.	Hot Metal Transfer / Fumes Exhaust (Cast House)	45	5.5	FES System with Bag filter	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm
Steel Melt Shop - 2					
38.	FES (Fume Extraction System - Conarc 1.1)	45	5.7	Bag Filter	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm
39.	FES (Fume Extraction System - Conarc 1.2)	45	6.13	Bag Filter	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm
40.	FES (Fume Extraction System - Conarc 2.1 & 2.2)	45	7.2	Bag Filter	PM: 150 mg/Nm ³ SO ₂ : 100 ppm NOx: 50 ppm
41.	Boiler-RITTOB	32	1.55	-	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
CSP					

Sr. No.	Stack Name	Stack Height (M)	Stack Dia. (M)	A.P.C.M	GPCB Permissible limits
42.	Tunnel Furnace A Stack 1	60	2.1	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
43.	Tunnel Furnace - A Stack 2	60	2.1	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
44.	Tunnel Furnace A Stack 3	60	2.1	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
45.	Tunnel Furnace - B Stack 1	60	2.2	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
46.	Tunnel Furnace - B Stack 2	60	2.2	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
47.	Tunnel Furnace - B Stack 3	60	1.93	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
48.	Tunnel Furnace - C Stack 1	60	1.93	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
49.	Tunnel Furnace - C Stack 2	60	1.93	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
50.	Tunnel Furnace - C Stack 3	60	1.93	Adequate stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm

4.3 The flue gas emission after merging & expansion through stack attached to D.G Sets shall conform to the following standards:

Sr. No.	Stack Name	Stack Height (M)	A.P.C.M	GPCB Permissible limits
Hot Briquette Iron (HBI) – Mod 1-2				
51.	D.G. Set - 1500 KVA (Stand By)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
Hot Briquette Iron (HBI) – Mod 3-4				
52.	D.G. Set – 1000 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
Hot Briquette Iron (HBI) – Mod 5				



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

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Sr. No.	Stack Name	Stack Height (M)	A.P.C.M	GPCB Permissible limits
53.	D.G. Set – 1250 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
Hot Briquette Iron (HBI) – Mod 6				
54.	D.G. Set – 1250 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
CRM – 1				
55.	D.G. Set – 160 KVA (Stand by)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
56.	D.G. Set – 160 KVA (Stand by)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
57.	D.G. Set – 320 KVA (Stand by)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
Plate Mill				
58.	D.G. Set 1600 KVA (Stand By)	18	Adequate height stack	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
Pipe Mill				
59.	D.G. Set – 77.3 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
60.	D.G. Set 77.3 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
Sinter Plant – 1				
61.	D.G. Sets – 250 KVA (Stand By)	18	Adequate stack height	PM 150 mg/Nm ³ SO ₂ 100 ppm NO _x 50 ppm
Corex 1 – 2				
62.	D.G. Set - 1875 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
63.	D.G. Set - 1875 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
Blast Furnace - 1				
64.	D.G. Sets – 2000 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm

Sr. No.	Stack Name	Stack Height (M)	A.P.C.M	GPCB Permissible limits
65.	D.G. Sets – 2000 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
Steel Melt Shop – 2				
66.	D.G. Sets - 1500 KVA (Stand By)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
67.	D.G. Sets - 1500 KVA (Stand By)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
68.	D.G. Sets – 1500 KVA (Stand By)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
69.	D.G. Sets (INI Caster)- 1500 KVA (Stand By)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
CSP				
70.	D.G. Set - 1500 KVA (Stand by)	18	Adequate stack height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
Utility				
71.	D.G. Sets - 1250 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
72.	D.G. Sets - 1250 KVA (Stand By)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
73.	D.G. Set - 1250 KVA (Stand By) (EAF 3 Pump House)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
74.	D.G. Set - 1600 KVA (Stand By) (Plant B)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
75.	D.G. Set - 725 KVA (Stand By) (ASU Oxygen Plant-B)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
76.	D.G. Set - 125 KVA (Stand By) (ASU Oxygen Plant-B)	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
77.	D.G. Set - 380 KVA (Stand By) (Waste Heat Recovery Power Plant (25 MW))	18	Adequate Stack Height	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm

4.4 The Process emission after merging & expansion through various stacks/vents of reactors, process shall be confirm to the following standards:



Sr. No.	Stack Name	Stack Height (M)	Stack Dia. (M)	A.P.C.M	GPCB Permissible limits
HBI Module(1 to 5)					
78.	Reformer cum Recuperator- I	30	3.7	Venturi Scrubber	PM : 50 mg/Nm ³
79.	Reformer cum Recuperator- II	30	3.7	Venturi Scrubber	PM : 50 mg/Nm ³
80.	Reformer cum Recuperator- III	30	3.7	Venturi Scrubber	PM : 50 mg/Nm ³
81.	Reformer cum Recuperator- IV	40	3.46	Venturi Scrubber	PM : 50 mg/Nm ³
82.	Reformer cum Recuperator-V	40	4.31	Venturi Scrubber	PM : 50 mg/Nm ³
83.	Process Dust Collection System (PDCS) - I	20	0.9	Venture Scrubber + Hydro Cyclone	PM : 40 mg/Nm ³
84.	Process Dust Collection System (PDCS) - II	20	0.9	Venture Scrubber + Hydro Cyclone	PM : 40 mg/Nm ³
85.	Process Dust Collection System (PDCS) III	20	0.9	Venture Scrubber + Hydro Cyclone	PM : 40 mg/Nm ³
86.	Process Dust Collection System (PDCS) - IV	20	0.7	Venture Scrubber + Hydro Cyclone	PM : 40 mg/Nm ³
87.	Process Dust Collection System (PDCS) - V	25	0.7	Venture Scrubber + Hydro Cyclone	PM : 40 mg/Nm ³
88.	Process Dust Collection System - DRI (Mod-5)	20	0.7	Venturi Scrubber	PM: 30 mg/Nm ³
89.	Module 2 Process Dust Collection Bubbler	60	1	Water Scrubber	PM: 30 mg/Nm ³
90.	Module 2 Hot DRI Surge Bin Bubbler	30	0.5	Water Scrubber	PM: 30 mg/Nm ³
91.	Module 3 Process Dust Collection Bubbler	60	1	Water Scrubber	PM: 30 mg/Nm ³
92.	Module 3 Hot DRI Surge Bin Bubbler	30	0.5	Water Scrubber	PM: 30 mg/Nm ³
93.	Module 4 Process Dust Collection Bubbler	60	1	Water Scrubber	PM: 30 mg/Nm ³
94.	Module 4 Hot DRI Surge Bin Bubbler	30	0.5	Water Scrubber	PM: 30 mg/Nm ³
95.	Module 5 Process Dust Collection	60	1	Water Scrubber	PM: 30 mg/Nm ³

	Bubbler				
96.	Module 5 Hot DRI Surge Bin Bubbler	30	0.5	Water Scrubber	PM: 30 mg/Nm ³
97.	HBI Module 1 Dedusting System HC7 Conveyor	22	1.4	Ventury Scrubber	PM: 30 mg/Nm ³
HBI (Module 6)					
98.	Reformer cum Recuperator -VI	40	4.31	Venturi Scrubber	PM : 150 mg/Nm ³
99.	Process Dust Collection System (PDCS) - VI	20	0.7	Dust collection scrubber	PM : 150 mg/Nm ³
100.	Junction House -23	30	0.7	Dust collection scrubber	PM : 150 mg/Nm ³
101.	Junction House -24	30	0.7	Dust collection scrubber	PM : 150 mg/Nm ³
Lime Plant-1					
102.	Kiln -I	45	1.061	Bag Filter	PM : 150 mg/Nm ³
103.	Kiln - II	45	1.061	Bag Filter	PM : 150 mg/Nm ³
104.	Kiln - III	45	1.061	Bag Filter	PM : 150 mg/Nm ³
105.	Kiln - IV	45	1.061	Bag Filter	PM : 150 mg/Nm ³
106.	Rotary Kiln	30	1	Bag Filter	PM: 30 mg/Nm ³
CRM -1					
107.	HCl Scrubber attached to Pickling operation - Line 1	25	1.2	HCl Scrubber	HCl: 20 mg/Nm ³
108.	HCl Scrubber attached to Pickling operation - Line 2	25	1.2	HCl Scrubber	HCl: 20 mg/Nm ³
109.	HCl Fume Scrubber attached to Acid Regeneration Plant (ARP)	25	0.6	HCl Scrubber	HCl: 20 mg/Nm ³
110.	Fume Extraction System Attached to Cold Rolling Mill - Line 1	30	2	FES System	SO ₂ : 40 mg/Nm ³
					NO _x : 25 mg/Nm ³
111.	Fume Extraction System Attached to Cold Rolling Mill - Line 2	30	2	FES System	SO ₂ : 40 mg/Nm ³
					NO _x : 25 mg/Nm ³
112.	Gas Scrubber attached to Galvanizing operation - Line 1	30	0.6	-	SO ₂ : 40 mg/Nm ³
					NO _x : 25 mg/Nm ³
113.	Gas Scrubber attached to Galvanizing operation - Line 2	20	0.6	-	SO ₂ : 40 mg/Nm ³
					NO _x : 25 mg/Nm ³
114.	Pickling Line 3	30	0.8	Water Scrubber	HCl: 20 mg/Nm ³



115.	PKL-3 (Boiler)	32	0.5	Adequate stack height	PM : 30 mg/Nm ³ SO ₂ : 100 ppm NOx : 50 ppm
116.	HCL Fume Scrubber attached to Acid Regeneration Plant Acid Regeneration Plant -100 KI.	35	1.2	Adequate height stack	HCl: 20 mg/Nm ³
CRM 2 (CGL#4)					
117.	Furnace	49	2.0	Adequate Stack Height	SO ₂ : 40 mg/Nm ³ NOx : 25 mg/Nm ³
118.	Cleaning Section	49	0.8	Wet Scrubber	SO ₂ : 40 mg/Nm ³ NOx : 25 mg/Nm ³
119.	Temper Mill	49	0.8	Demister	SO ₂ : 40 mg/Nm ³ NOx : 25 mg/Nm ³
Corex - (1 & 2)					
120.	FES of Cast House 1	30	4.2	Bag Filter	PM : 150 mg/Nm ³
121.	FES of Cast House 2	30	4.2	Bag Filter	PM : 150 mg/Nm ³
122.	FES Stock house oxide line -1	30	1.9	Bag Filter with De-dusting system	PM : 150 mg/Nm ³
123.	FES Stock house oxide line- 2	30	1.9	Bag Filter with De-dusting system	PM : 150 mg/Nm ³
124.	FES Stock house Coal line -1	30	1.9	Bag Filter with De-dusting system	PM : 150 mg/Nm ³
125.	FES Stock house Coal line -2	30	1.9	Bag Filter with De-dusting system	PM : 150 mg/Nm ³
126.	De dusting Coal Drying line no - 123	30	2.3	Bag Filter with De-dusting system	PM : 150 mg/Nm ³
127.	De dusting Coal Drying line no - 456	30	2.3	Bag Filter with De-dusting system	PM : 150 mg/Nm ³
128.	De dusting Coal Drying line no - 789	20	2.3	Bag Filter with De-dusting system	PM : 150 mg/Nm ³
129.	De dusting Coal Transportation - 1	30	1.388	Bag Filter with De-dusting system	PM : 150 mg/Nm ³
130.	De dusting Coal Transportation - 2	18	1.388	Bag Filter with De-dusting system	PM : 150 mg/Nm ³
131.	De dusting Coal Blending	18	1.4	Bag Filter with De-dusting system	PM : 150 mg/Nm ³
132.	Corex 1 Tower Top De-dusting	30	0.5	De-dusting System	PM: 30 mg/Nm ³
133.	Corex 2 Tower Top De-dusting	30	0.5	De-dusting System	PM: 30 mg/Nm ³
BlastFurnace - I					
134.	Pulverized Coal Injection	50	-	De-dusting system with Bag filter	PM : 150 mg/Nm ³
135.	De dusting for mixer	50	4.1	De-dusting system with Bag filter	PM : 150 mg/Nm ³
136.	Pulverized Coal Injection-2	74	1.6	Bag filter	PM : 150 mg/Nm ³

Lime Plant - B					
137.	Kiln - V	45	1.2	Bag Filter	PM : 150 mg/Nm ³
138.	Kiln - VI	45	1.2	Bag Filter	PM : 150 mg/Nm ³
139.	Kiln - VII	45	1.2	Bag Filter	PM : 150 mg/Nm ³
140.	Kiln - VIII	55	1.2	Bag Filter	PM: 30 mg/Nm ³
141.	DE System - 3 & 4	25	0.7	Bag Filter	PM: 30 mg/Nm ³
142.	DE System - 5 & 6	25	0.7	Bag Filter	PM: 30 mg/Nm ³
143.	DE System - 7 & 8	25	0.5	Bag Filter	PM: 30 mg/Nm ³
144.	DE System - 9 & 10	25	0.5	Bag Filter	PM: 30 mg/Nm ³
MH					
145.	Step - 3 Stock House De-dusting- MH side	45	2.5	Bag Filter	PM: 30 mg/Nm ³
146.	Junction House 2	20	0.5	Bag Filter	PM: 30 mg/Nm ³

- 4.5 Applicant shall comply with National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986 for all the parameters. The concentration of all parameters in the ambient air within the premises of the industry and a distance of 10 meters from the sources (other than the stack/vent) shall not exceed than the permissible limit.

Parameters	Permissible Limit ($\mu\text{g}/\text{m}^3$)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter-2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.6 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.7 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. **D.G. Sets Conditions:**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981

D.G Sets Standards:

The flue gas emission through stack attached to D.G sets shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be $H-h \times 0.2$ (KVA) ^{1/2}, where H = Total stack height in meter, h = height of the building in meters where or by the side of which the generator set is installed.
- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be



checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.

- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacture.
- g) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. **AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

6.1 Authorization orders No: **AWH-131853 of Issoc: 24/01/2024.**

6.2 **M/s. ArcelorMittal Nippon Steel India Limited** is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at **Plot No: 203-230, 245-264, 312-321& etc. 27 Km, Surat – Hazira Road, Village: Hazira – 394270, Tal: Chorasi, Dist: Surat.**

Sr. No.	Name of Hazardous Waste	Schedule of Category	Quantity (MT/Year)	Mode of Disposal
1	Chemical Sludge from Wastewater Treatment (ETP Sludge)	35.3	32,825	Collection, Storage, Transportation, Disposal at authorized TSDF site/ Co-processing / Micropelletization through online xgn generated manifest and Vehicle registered with VLTS system only
2	Used Oil	5.1	2,810	Collection, Storage, Transportation, Disposal by selling to recycler who has permission under rule-9 through online xgn generated manifest and Vehicle registered with VLTS system only.
3	Oily Waste (Waste oily water + sludge + Magnetic sludge + Grinding Sludge + Coolant Sludge)	5.1 5.2	2,427	Collection, Storage, Transportation and Disposal to GPCB approved recyclers/ Coprocessors / Common Hazardous Waste Incineration Facility (CHWIF) / BF / Sales
4	Discarded Container / Barrels / Liners / Paint Drums	33.1	28,105	Collection, storage transportation and disposal to authorized decontaminator through online xgn generated manifest system only.
5	Discarded Resin	35.2	168	Co-processing in DRI / HBI units as per CPCB guidelines / Disposal at TSDF
6	Zinc Dross & Zinc Ash	Schedule-IV (15)	3,760	Collection, Storage, Transportation and disposal by selling to authorize recyclers through online xgn generated manifest and Vehicle registered with VLTS system only.

M/s. ArcelorMittal Nippon Steel India Limited (ID: 20680)

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Sr. No.	Name of Hazardous Waste	Schedule of Category	Quantity (MT/Year)	Mode of Disposal
7	Contaminated cotton rags (Oily soaked cotton waste)	33.2	460	Collection, Storage, Transportation, Disposal at authorized TSDF site/ co-processing / disposal to authorized vendors having valid CCA, rule-9 permission and after making MOU with the same through online xgn generated manifest and Vehicle registered with VLTS system only.
8	Paint Dust & Sludge	21.1	500	Collection, Storage, Transportation, Disposal at authorized TSDF site co-processing / disposal to authorized vendors having valid CCA, rule-9 permission and after making MOU with the same through online xgn generated manifest and Vehicle registered with VLTS system only.
9	Spent Acid	Schedule -I 26.3	7,67,000	Maximum acid will be recovered from this Spent acid in Acid Regeneration Plant (ARP) and balance spent Acid disposal to Authorized Recyclers. Recovered acid will be Reuse as a Raw Material
10	Ceramic based fiber waste (Glass wool) / Insulation wool	Other 1 (S-S2)	710	Collection, Storage, Transportation, Disposal at authorized TSDF site through online xgn generated manifest and Vehicle registered with VLTS system only.
11	Waste photographic film disposal	Schedule III (B1180)	350 Packets (1 packet 100 sheet) Packets /Year	Collection, Storage, Transportation and disposal by selling to authorize recyclers through online xgn generated manifest and Vehicle registered with VLTS system only.
12	Waste photographic solution	Schedule III (B1180) / Schedule - 2 A(49)	5	Collection, Storage, Transportation and disposal by selling to authorize recyclers through online xgn generated manifest and Vehicle registered with VLTS system only.
13	Oil Emulsion Waste	5.1 5.2	20	Collection, Storage, Transportation, Disposal at authorized TSDF site through online xgn generated manifest and Vehicle registered with VLTS system only.
14	Alkali Waste Source	12.1	5	Collection, Storage, Transportation, Disposal at authorized TSDF site through online xgn generated manifest and Vehicle registered with VLTS system only.



Sr. No.	Name of Hazardous Waste	Schedule of Category	Quantity (MT/Year)	Mode of Disposal
15	Chromic Sludge	18.4	4	Collection, Storage, Transportation, Disposal at authorized TSD site through online xgn generated manifest and Vehicle registered with VLTS system only.

The management of generated slag/ solid waste/ other waste shall be carried in the following manners in accordance with guidelines of CPCB & MoEF & CC and as per Hazardous and Other Waste (Management and Transboundary) Rules, 2016.

Specific Condition:

- (I) Use best available options for internal use and recycling of slag.
- (II) Adopt appropriate cooling/treatment techniques to maximize reuse of slag as a resource.
- (III) Use best practices in collection, handling, storage and transport of slag to avoid water and air pollution.
- (IV) Implement appropriate measures, such as impermeable base and garland drain, in slag storage area to avoid fluid leakage and prevent soil and water / groundwater contamination.
- (V) Maximize external use or recycling of slag which cannot be used or recycled internally. The slag may be used in following areas as per quality requirement/standard of materials and subject to qualifying the tests for relevant parameters as per Hazardous Waste Management Rules, 2016 Schedule II criteria:
 - Cement,
 - Cement-concrete
 - Cement-concrete blocks / bricks / tiles
 - Construction of roads/ railways
 - Construction of embankments like dams / canals
- (VI) All efforts shall be made to make use of this slag in Cement Industry as Co-Processing.
- (VII) Coordination with National Highways Authority of India (NHAI) and Roads & Buildings Department (R&B) for maximum utilization of slag in construction of Road making.
- (VIII) All efforts shall be made so as this slag should be recycle by actual users/recycler having valid authorization/permission.

Sr. No.	Solid Waste	Quantity (TPA) Total	Treatment before Disposal	Action Plan for Disposal / Management
1.	HBI (Module I-I)			
	Iron Ore Fines	10,91,248	Screening / Drum mixer	Consumed in Sinter Plant / Sales
	DRI Fines	1,69,000	As received	Consumed in SMS / Sinter Plant & Sales to authorized agencies / units for Iron recovery
	Sludge Pond Fines	2,60,000	Micro Pelletisation	Used as a raw material in micro palletization plant and recycled to sinter plant / Sales for recycling & Fe recovery units.
	Quartzite Fines	84,000	As received	Sales for Iron recovery units
2.	HRC Plant - Caster, HSM, CSP & Plate Mill			
	Mill Scale	3,00,600	Oil skimming	Used in Sinter Plant & BF plant/

Sr. No.	Solid Waste	Quantity (TPA) Total	Treatment before Disposal	Action Plan for Disposal / Management
				Sales for thermic welding manufacturing application/ recyclers/ steel plants.
3.	SMS – 1 (EAF)			
	Slag (I.F Slag, Desulphurization (HMDP) Slag, Furnace Debris)	11,76,000	Cooling/magnetic separation/sorting	Used for internal roads as a subbase material. Used for internal railway as ballast material , Under CSR activities used for making internal village roads / Sales for road making, construction works, as an aggregate, Bricks, Cement, paver blocks /used in sinter Plant / metal Separation i.e. in accordance with the CPCB guidelines on management of pyro-metallurgical slag-iron & Steel Slags.
	Iron Fines	84,000	Micro pelletisation	Used as a raw material in micro palletization plant and recycled to sinter plant
	Scarfig Waste	2500	As received	Use in sinter Plant/ Sales for recycling application
	Plant Fines (Combustion Dust + Furnace Debris + Muck Waste)	45,000	As received	Use in sinter Plant/ Sales for recycling application
4.	SMP – 2 (CONARC)			
	Slag (I.F Slag, Desulphurization (HMDP) Slag, Furnace Debris)	10,00,000	Cooling/magnetic separation/sorting	Used for internal roads as a subbase material. Used for internal railway as ballast material, CSR activities used for making internal village roads / Sales for road making, construction works, as an aggregate, Bricks, Cement, paver blocks etc./used in sinter Plant / metal Separation i.e. in accordance with the CPCB guidelines on management of pyro-metallurgical slag-iron & Steel Slags.
	Iron Fines	96,000	Micro pelletisation	Used as a raw material in micro palletization plant and recycled to sinter plant
	Scarfig Waste	2500	As received	Use in sinter Plant/ Sales for recycling application
	Plant Fines (Combustion Dust + Furnace Debris + Muck Waste)	45,000	As received	Use in sinter Plant/ Sales for recycling application



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Sr. No.	Solid Waste	Quantity (TPA) Total	Treatment before Disposal	Action Plan for Disposal / Management
5.	Lime Plant			
	Lime Stone/Dolomite Chips	3,75,000	Screening	Used in BF/Corex/Sinter plant/SMP1&2 as Raw Material / Sales
	Lime Fines / Do lime Fines	1,26,000	Screening	Used in CRM ETP/Sinter Plant/Micro-Pelletization/ Sales / brick plant
	Off Grade Lime/Dolomite	40,000	Screening	Using in Sinter Plant, CRM & Corex / Sales/ brick plant
6.	COREX Plant			
	Granulated Slag	6,40,000	Natural Drying	Being sold to authorized vendors having valid permission from the same i.e. in accordance with the CPCB guidelines on management of pyro-metallurgical slag-iron & Steel Slags.
	CDP /De-dusting Dust	94,000	-	Consumed in Sinter Plant
	Limestone/ Dolomite Fines	50,000	Screening	Consumed in Sinter Plant /PCI in BF
	Ore + Pellet Fines	3,50,000	Screening	Consumed in Sinter Plant
	Sludge	1,20,000	Thickening/ de-watering/ granulation	Used as a raw material in Granules and recycled to sinter plant / Sales for Brick manufacturing, Coal blending, road making, land filling, Cement.
	Coal Fines	11,75,000	Screening/ Briquetting/ Drying	Used in Blast Furnace/ Sales to authorized vendor / Briquetting for recycling back to Corex.
	Coke Fines	54,000	Screening/ crushing	Used in Sinter plant / SMP1 / SMP 2
	Hot metal skull	6000	Lancing	Internal Recycle / Reuse / Sales to Authorized Agencies / Units
7.	Blast Furnace			
	Granulated Slag	6,40,000	Natural Drying	Being sold to authorized vendor having valid permission i.e. in accordance with the CPCB guidelines on management of pyro-metallurgical slag-iron & Steel Slags.
	Air Cooled Slag	1,28,000	Crushing/ screening	Used for internal roads / Sold to for road making, rockwool manufacturing, construction works / Sand making.
	BF Return Fines	6,25,000	As received	Consumed in Sinter Plant/ Sales
	Bag Filter Dust	12,000	SAP granulation	Consumed in Corex Plant / Sales
	Flue Dust (Dust)	70,000	As received	Consumed in Sinter Plant / Sales

Sr. No.	Solid Waste	Quantity (TPA) Total	Treatment before Disposal	Action Plan for Disposal / Management
	Catcher Fines)			
	Coke Fines	1,26,000	Crushing	Used in Sinter plant and SMP1 & SMP 2
	Lump ore + Pellet fines	6,00,000	Screening	Consumed in Sinter Plant
	Gas Cleaning Plant Sludge	36,000	Thickening/ filter press	Used as a raw material in Granules and recycled to sinter plant / Sales for Brick manufacturing, Coal blending, road making, construction works, Cement.
	Hot Metal Skull	8000	-	Internal Recycle / Reuse / Sales to Authorized Agencies / Units
8	CRM - Iron Oxide	30,800	-	Consumed in Sinter Plant/ External Sales to authorized vendor for recycling, paint & chemical industry.
9	Plate Mill - Shots Dust	65	Micro pelletisation	Consumed in sinter plant/ TSDF Site.
10	Refractories: MgO-C, Castable, Magnesite bricks, Alumina bricks, Tundish Grog, High Alumina Grog	32,000	-	Sales to Authorized Agencies / Units having valid permission.

- 6.3 The authorization shall be valid up to **31/12/2024**.
- 6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no. 6.2 to the industry having valid CCA of this Board.

7. TERMS AND CONDITIONS OF AUTHORISATION:

- 7.1 The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- 7.2 The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- 7.3 The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 7.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 7.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages.



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- leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
 - 7.7 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
 - 7.8 An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
 - 7.9 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
 - 7.10 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
 - 7.11 The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
 - 7.12 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
 - 7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
 - 7.14 The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
 - 7.15 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
 - 7.16 In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
 - 7.17 As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
 - 7.18 Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
 - 7.19 In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
 - 7.20 Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
 - 7.21 Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
 - 7.22 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS:

- 8.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2 Applicant shall also comply with the general conditions given in annexure I.
- 8.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 8.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p.no. 657 of 1995 dated 14th October 2003.

9. SPECIFIC CONDITIONS:

- 9.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2 Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

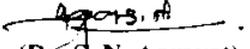


GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- 9.7 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8 The occupier shall maintain the records of generation, sale, storage, transport, recycling, processing and disposal of hazardous waste and make available during the inspection.
- 9.9 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board,


(Dr. S. N. Agravat)
Unit Head, Surat

Outward No: 782646, 01/02/2024

Clean Gujarat Green Gujarat